FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,	oondent(S)
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Order Sheet

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH ALLAHABAD

	ADDITIONAL BENCH ALLAHABAD	.of 198 <i>∓</i>
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Date	Note of progress of proceedings and routine orders	Date to which case is adjourned.
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Jesus notice to the Id. Counself for both The parties for appearance be sont the you. Bench for hearing on 28/1/92.

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Hom-Plyin K Soin, ANI have responds for withou a the Brachen. Dust Their Corre con 10-1-911. In So F). P1. in. in) Jo 1. 94 year we EN Gazant JUI HEM MS CISINI SUN - BIM Con the regulat of Canpel for the Creth follows Cor u andansica-55. 2. dd for Lassind 12 IN. -MI Hon. Mr. S.N Prasser, J.M. Hon. Mr. V.K. Sxlx A-M. 12 22/2/94 None responds to on la half e) sither of the parties. List This case les 26-4-94 hk F). M. ファ

Entrance.

(TINUS)

T.A.No.118/92 J.A.No.415/87

3/10/94 Hon.Mr.Justice 3.C. Saksena, V.C. Hon.Mr. V.K. Seth, A.M.

> On the request of Shri Surendran P., learned counsel for the applicant, the case is adjourned and be listed on 17-10-94 for hearing.

A.M. (nair)

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19.5.95

Honible Mr.V.K. Seth, A.M.

Hon ble Hr. D.C. Verma, J.I.

For applicant: Sri Surendran (3)

For respondents: - Sri S. Varma.

As proyed for by Sri Varma list for hearing on 18-7-1995.

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A.M.

5. butte. 1-for huis

1.8.7.95

Hon'ble Mr. Justice B. C. Saksena, .. V.C. Hon'ble Mr. S. Das Gupta - A.il.

Learned counsel forthe applicant states that his client has not been able to bring the file from his counsel, who was oppearing for him at Allahabad.

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Hon'ble Mr. D. C. Venna, J.M. Hon' bie Mr. AK Misra, Á, M,

For applicant Sni Surendran P. For respondent soi s. varma. Luit pr 04-05-99 for hearing. J.M.

Hon'ble mm. Dici Venna, Jim, Hon'DE Mr. AK Misra, Am.

> For applicant on surendran P. None for respondents, List-for hearing en 28-7-99.

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Horicle mr D. C. Vermo -Hon'lle mr. A Kiniera

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None for êle parties: rist be bearing on 17/05/2000;

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH This the 31st day May, 2000.

T.A. No. 118/92

(O.A. 415/87)

HON. MR. D.C. VERMA, MEMBER(J)

HON. MR. A.K. MISRA, MEMBER(A)

- 1.Phool Singh Chargeman 'B' T.T. Shop, Loco Workshop Charbagh, Northern Railway Lucknow.
- 2.All India S.C & S.T.Railway Employees' Association Central Committee, C/o Qr. No. C-73/3, Manak Nagar, Lucknow.
- 3.All India S.C. and S.T. Railway Employees' Association, Loco Workshop branch, Charbagh, Lucknow.

By Advocate Shri Surenderan P.

versus

- 1. The General Manager, Northern Railway Baroda House New Delhi.
- 2. Addl. Chief Mechanical Engineer(W), Northern Railway, Loco Workshop, Charbagh Lucknow.

Respondents

By Advocate Shri S. Verma.

ORDER (ORAL)

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BY D.C. VERMA, MEMBER(J)

The applicant No. 1 Phocl Singh has been working as Chargeman B on adhoc basis. By the impugned order, dated 27.6.86 (Annexure -1 to the O.A.) the applicant was reverted to the post of Highly Skilled grade I due to posting of R.K. Tripathi, Apprentice Mechanic on Tool Maker Trade. The applicant has challenged the impugned order of reversion.

2. It is admitted fact that after restructuring, there were only 3 posts of Chargemen B inthe scale of Rs 425-700. As per rule, the post of Chargeman B is filled up by three different modes. 50% was to be filed up by direct recruit quota, 25% from Limited Departmental Competitive Examination (in short LDCE) and 25% from amongst Mistri and Highly Skilled grade I i.e. from amongst the Rankers quota.

- 3. After restructuring, only 3 posts of Chargemen B were left to be filled up by three modes indicated above. As per recitals made in the Counter Affidavit, after restructuring on 26.6.86, three posts were being held by Niranjan Dey, Rajjan Lal and Phool Singh i.e. the applicant. Niranjan Dey and Rajjan lal were Intermediate apprentice mechanic and were holding the post under 25% LDCE quota. The applicant Phool Singh had been promoted on adhoc basis to hold the post of Chargemen B vide order dated 26.6.84 (Annexure 6 to the O.A.). None from the direct recruit quota was holding the post on that date.
- 4. The submission of the learned counsel for the respondents is that one S.K. Sharma was earlier holding the post of Chargeman 'B' on direct recruit basis but on being promoted to the post of Chargeman 'A' w.e.f. 1.1.84, on account of restructuring, no incumbent was holding the postof Chargeman B on direct recruit basis. Consquently, by the impugned orer dated 27.6.86 R.K. Tripathi Apprentice Mechanic on Tool Maker trade wsa posted as Chargeman B and the applicant Phool Singh who was only officiating and holding the post of Chargeman on adhoc basis, was reverted.

Yes

- 5. We have heard the learned counsel for the parties and have gone through the pleadings on record.
- 6. Admittedly, after restructuring, there were only three posts of Chargeman B. As per rule, the post of Chargeman were to be filled by three modes, 50% by direct recruitment, 25% from LDCE and 25% from Rankers. Proportionately, therefore, 1.5 posts by direct recruitment, .75% post by h.D.C.E. and .75% posts by Rankers. In the peculiar circumstances of the present case, the only reasonable and equitable proportion would be that one post be filled up by direct recruitment, one by LDCE and one by Ranker. The submission of the learned counsel for the respondents is that as the direct recruit is to get 1.5 post, 2 posts be given to the direct recruits, is in our view totaly unjustified. In case the submission of the learned counsel for the respondents is accepted, two posts would go to direct recruit and the only left out one post has to be filled up either from amongst rankers or through LDCE, meaning thereby that by one mode recruitment would, be made.



Thus, in the given circumstances, in our view one each post has to be filled up by the three modes.

- As per recitals made in the C.A., the impugned order reverting the applicant to the post of Skilled grde I was passed on 27.6.86. The position as on 27.6.86 is indicated in para 15 of the Counter reply. As per recitals made in para 15, two persons namely, Niranjan Dey and Rajjan Lal were holding the post of Chargeman B against LDCE quota basis and Phool Singh was holding the post on adhoc basis as a Ranker. Out of the three posts of Chargeman B available on 27.6.86, only one post should have been filed up on the basis of LDCE quota whereas two persons were holding the post. No doubt, no direct recruit was holding the post of Chargeman'B' on the date the impugned order was passed, but the respondents could not have shifted the applicant while posting R.K. Tripathi as Chargeman'B. As persons holding the post on LDCE basis were in ecxess of their quota, shifting of Phool Singh was not warranted. No doubt, Phool Singh was posted on adhoc basis, still vacancy was being held by Phool Singh against rankers quota, as no other person was holding rankers quota post. Applicant was not occupying the quota meant for direct recruits. Though the impugned order has been reverted as Highly Skilled grade I because of transfer of R.K. Tripathi, a direct recruit. So the order is not valid.
- 8. During the course of arguments the learned counsel for the respondents has submitted that during the pendency of the present O.A. the applicant Phool Singh has been promoted on regular basis as Chargeman'B'against rankers quota.
- 9. Accordingly, the impugned order Annexure-1 dated 27.6.86 is quashed to the extent of applicant's reversion. The applicant shall be deemed to be holding the post of Chargeman 'B' with consequential benefits continuously till the date he has been regularly promoted.

10. The O.A. is allowed accordingly. Costs easy.

MEMBER(A)

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MEMBER(J)

Lucknow; Dated: 31.5.2000

ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211C01

	(25.77, 17,101111111111111111111111111111111	
	Registration No.	
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RE	SPONDENT(s)North	he ran Revisal base and a service of the service of
	Particulars to be examined	Endorsement as to result of Examination
1.	is the appeal competent?	7 -75
2.	(a) is the application in the prescribed form?	·y=3
	(b) is the application in paper book form?	1955 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 - 1000 -
	(c) Have six complete sets of the application been filed?	possesses siene be native
3	(a) is the appeal in time?	%÷\$
	(b) if not, by how many days it is beyond time ?	
	(c) Has sufficient case for not making the application in time, been filed?	
4.	Has the document of authorisation, Vakalat- nama been filed?	110
5.	Is the application accompanied by B. D /Postal-Order for Rs. 50	yes
6.	Has the certified copy/copies of the order (s) against which the application is made been filed ?	lyfs'
7	(a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?	t jes

(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer

and numberd accordingly ?

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BESODE THE CENTER LANGUAGE AND AND ATTACH HENCH AT

TISC ATTION NO. OF 1987

(Too Nication U/Sec. 26 of Act no.13 of 4995)

IN

CASE RELIGIRATION NO. 4,5 OF 1997

... "Aonlicants, Sel Phool Singh and others ...

Versus

...Onposite parties G [3] M. Rly and others

To.

The Mon'ble the vice Chairman and his other

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The humble annication nest respectfully

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That the annicant is samed 1 ad costs

- 5- Mat the emid Tejendra Sinch was on contract and no.8 of the costor was reserve noint.
- That therefore after retirement of Tejendra Singh the English being of a reserve omint, was promoted on 9-6-9984 .
- That according to Riy. Poard's latter Dec.1983 is the the the of varancy of rester onint, if the selected or emembled candidate is not available, then the vacancy till be filled by Ad-hoc promotion and the rester point till be shown as S A (A denoting Ad-hoc) till selected or expendited candidate of that point is available.
- Data on the fooling of the fooling the foo
- So That the eccountment of Mr. R.K. Tripathi is from Miract recruitee Ouota
- and the restor point of the post is reserved point.
- That Smt Tak. Trinathi ka can in and view be epocinically distoration the ecolicant.
- That the order of revered on of the applicant is not beary, illust and against established practic of the forestable.
- That the appointment of Set P,K. Tripathi

 Gomenal Candidate on the point of reserve candidate is

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100 That the reserve point no. 8 of the restor has not been decreased so for and a general candidate can not be amounted.

15- That the post which the englicantis holder is for rankers and can not be diven to Direct Tecruitee.

That after 1-5-86 there were other Schedule casts Candidates available from Direct Quota but were not posted at this place as this was for Rankers and those selected S/C candidates were nosted outside

That the nosting of Dr [R]K. Trigath is illocal/has been notivated to harass and damage the confit cants future prospect.

That in case the applicant is reverted his someonity shall be effected advertify.

That in case the agraintment of Hr, Tripathi is not concolled, the clair on roster point no.8 shall be not if of an the same shall be treated as filled and the applicant shall suffer an irreparable loss and decays.

That the emplicant is now days suffering with heart desease and is continuing under treatment of Reilvay Contor ?

That it is stated that the moli can't has been not distinct on the Hard 1987 as Charrowan in! I have reversion to brown pack call cause an with loss and down ye

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PRAYER

This, therefore, most respectfully orayed that this Homibio Telebrane way be pleased in direct the opposite parties not to disturb the applicant, and the shall cant be allowed to continue as chargosan 'B' and he be paid his salary accordingly and pass such other or further order which this Homibio Court pay deed fit and promer under the direct stances of the pass "

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Advacate ,

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BEFORE THE GENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH AT ALLAHABAD

经济关系并关关条件条件条件并将

CASE REGISTRATION NO: 415 of 1987

PHOOL SINGH AND OTHERS
VERSUS

GENERAL MANAGER ,N.E. RAILWAY AND OTHERS

The applicant Most Respectfully submits

as undar 🕶

That the applicant was promoted on Mosarvad point -vacancy of Charge-man 'B' in 1984

That the applicant has been ordered to be Vice Shase R.K. Bripathi vide order dated

Mosarvad point -vacancy of Charge-man 'B' in 1984

That the applicant has been ordered to

That paresaid reversion of the applicant is deliverately, arbitrary and illegal as the vectory in the grades of Chargeman exists stherwise .

ist. 17/17

1.

That the applicant was promoted

Prom ranber's quota and the promottee is from

direct recruitment quota.

That there has been no reversion

from the excess numbers in other quotes then the

comber a une.

That Mr. R.K. Wripathi is a general candwhich Mr. Tripathi is being
posted is of reserved quota , hence the posting of
Mr. Tripathi is illegal.

That according to Roster point no. 8

As reserved point and the vacancy is on the point

As requiar and permannant.

That since there was selected candidate available the applicant was promoted on ad-hoc basis on point no.8 (ad-noting adhec). Thus there can be no appointment of any general candidate either on point no.8 or 8 A, unless that is deserved by competent authority.

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That the status quo to the order of reversion sught to be maintained in the .

interest of natural justice .

That the vacancy in grade of Chargeman 'B' grising as result of promotion of Chargeman 'B' to Chargeman 'A' under the restruating scheme may not be filled up by unreserved candidate till the datasion of this case.

That it is bonafidely apprehended that the special resumes his duty on his reverted post the vacancy in the grade of chargeman 'B' would be filled up by unreserved candidate as it had been done worlder treating the reserved point as ex-hauste/uperstad.

PRAYER

the opposite parties may be directed to maintain the status quo onte to the order of reversion dt. 27-6-86 and not to promote any general candidate on the reserved point from the direct recruittee quota, or pass

Bor

such or further order which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

deted s

Counsel for applicant.

Skug's

File a On 8/5/87 Municipal 18183

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Type of the Central Administrative Tribunal Addit Bench, Allahabad.

Registration No. of 1987.

1. Phool Singh and others

Applicant

Versus

General Hanager, Northern Rly and other - Opposite Parties

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Applicant

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In the Central Administrative Tribunal, Addl. Bench, Allahabad.

Registration No.

of 1987.

Between

- 1. Phool Singh, Chargement Bt, T.T. Shop, Loco Workshop, Charbagh, Northern Railway, Lucknow.
- 2. All India Scheduled Caste & Scheduled Tribes Railway Employees' Association, Central Committee, C/o. Qr. No. C-73/3, Manak Nagar, Lucknow-226011(UP)
- 3. All India Scheduled Castes and Scheduled Tribes Railway Imployees! Association, Loco Workshop Branch, Charbagh, Lucknow.

.... Applicants

and

- 1. The General Manager, Northern Bailway, Baroda Bouse, New Delhi.
- 2. Addl.Chief Mechanical Engineer(1), Northern Mailway, Loco Torkshop, Charbagh, Lucknow.

.... Opposite Parties.

The applicants most respectfully beg to state as under :-

1. Particulars of the applicants.

- (i) Phool Singh, Chargeman's', Tet Shop, Loco Jorkshop, Northern Railway, Charbagh, Luckmow
- (ii) All India Scheduled Caste & Scheduled Tribes Railway Employees' Association, Central Committee, New Delhi C/o. Qr.No.C-73/3, Manak Nagar, Lucknow-226011.
- (iii) All India Scheduled Caste & Scheduled Tribes Filmy Amployees' Association, Loco Morkshp Branch, The rough, Lucknow.

2. Particulars of the lespondents

- (i) Shri A.N. Menchoo, General Manager, Morthern Bailmay, Baroda House, Mer Delhi.
- (ii) Ch. Ashoke Kumar, Addl. Chief Techanical Chainser(1), Northern Beilupy, Loro Tortshop, Charbagh, Lucimou.

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- 3. The application is against the following orders :-
 - (a) Staff Order No.482 dated 27.6.1986 regarding reversion.
 - (b) General Manager(P), Northern Reilway, New Delhi's letter No. 220-1/262-25/lectt dated 25.5.1386. (Annexuze-2)
- 4. The applicant declares that the subject matters of the Orders against which the redressal sought is within the jurisdiction of the Trbanal.
- 5. The applicant further declares that the application is within the limitation prescribed in Section 21 of the 'dministrative Tribunal Act, 1985.
- 6. (i) That the applicant is a permanent High Skilled Grade I Tools Maker Fitter, scale Rs. 380-560(RS)/1320-2040(AS) in the hole and Topk as Shop of the Loco Yorkshop of Marthern Mailway, Charbegh, Luc'mow.
- (ii) That the next avenue of promotion of the M.S.Grade I artisan Carkshop Staff was to the grade of Rs.425-700(RD)/1400-2300(RS) of the Chergeman'B'.
- (iii) That there were percentage quota of total posts of Chargemi'B' for departmental candidates, Limited Departmental Competitive Examination (i.e. LDC2 in brief) and direct recruitment in the grade. For departmental artisan cadre staff 25 % (seniority-cum-suitability), L.D.C... or Intermediate Apprentice Wechanic quota 25 % and direct recruitment Apprentice Wechanic quota 50 %, which are hereafter called in brief as "Tonkers quota", LDC2 quota and "direct recruitment quota" respectively.
- (iv) That the total strength of Chargeman's as on 31.12.1983, was 7 Nos. and as on 1.6.1984 also the strength remained the same. Asper quota distribution, the strength of Ankers in the grade of Chargeman's on 1.3.1984 should have been minimum two, Intermediate Apprentice Mechanic should have been equal to Ankers quota and direct recruitment quota should have been three. The Moster of quota for all the three divisions is annexed herewith as Annexure-III.
- (v) That as a result of implementation of Cadre-restructuring w.e.from 1.1.1984, promotions being made on a far prespective date. Total four posts of Chargeman '3' were ungraded to Chargeman', Scale 1.550-757(1)/1460-2600(195). As a results the total strength of Chargeman's decimal quotawise had been as follows on 01.6.1984.

Cenkers quota (25 %) - Cne

LDCE quota (25 5) - Cne

Direct quota (50 \$\beta\$) - One

Direct quota could not be 50,3 now because of shrinkers of the colegory

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b

(v1) That the incumbents against those quotas working on the relevent date i.e. 1.6.1984 were S/Sri Fhorl Singh (Rankers) Nirangan Dey and Rajjan Lal(LDCE quota) and S.K.Sharma (Direct quota). Subsequently Shri S.K.Sharma was promoted to the post of Charge Man 'l' grade Rs.550-750 (RS) from retrospective date i.e.1.1.84 Thus all posts quota-wise were already filled up and no vacancy existed on the relevent date.

(vii) That the applicant was promoted to the post of Charge Han 'B' Rs.425-700(RS)/1400-2300(RFS) on adhoc basis against reservation Roster Points No.8-A, being earmarked for promotion against point No.8 of the Roster in terms of Reilwar Board's order contained in their latter No.83-E(SCT)/23/1 dated 19.9.83, read with South Bastern Reilway's letter No.F/RP/SCT/Roster dated 15.1.77(Para 2.1) w.a.f.1.6.1984 FN, against Rankers 255 quota in the category of Chargeman 'B' vice Shri Tajondor Singh (Rankers) who retired from service w.e.f. 31.5.1984(AN). S.O. No. 536 of 28.6.1984 is alimated Acceptable as Ammesous-VI.

(viii) That consequent upon promotion of Shri S.K.Sharma(Direct quota) to the post of Chargeman'A' from 1.1.1984, there were total three working against three posts of the Chargeman 'B' i.e. one Ranker, two IDCE quota and none from Direct quota. Thus one was working in excess in IDCE quota on the relevent date i.e. 1.6.84.

(ix) That as a result of ungradation of the four Thargeman 'B' post to Chargeman 'A', the different quotas fixed earlier ought to have been amended to 33.3% for all quotas, because the taotal strength was reduced from to 3.But the quota was not reduced, bathor maintained as it was on wrong analogy.

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Chargeman 'B' w.e.f.1.6.84 vice Shri Tajender Singh retired from service w.e.f.31.5.84. Shri Tajender Singh was promoted against ranker quota on va cation of ranker quota the applicant was promoted to that post. The applicant continuously worked on this post from 1.6.84 to 27.6.86 without any break as a result he had drown two increments in time scale. The applicant therefore, continuously worked in excess of 18 months.

In accordance with common rules made by Railway Board under Rule 157 R-I, the Raidway servent continuously worked for 12 months, ought to be decemed to be confirmed on officiating post. There should not be any case of reversion of the employee worked continuously for 12 months on general unsuitability without compiting with DAAR proceeded for the employee should not be reverted unless there was shrinkage of the Establishment. There was no shrinkage in the Establishment at the relivant date of the applicant promotion to the post on 1.6.84 nor had there been any shrinkage as on 27.6.86. The total cadro strength of the supervisory staff were Chargeman's three, Chargeman 'R' 3 Asstt. Shop Supdt. 3, Shop Supdt. 1.

(xi) That as per cadre strength as on 27.6.86 the fallowing incumbants were holding the defferents post as unders-

lo Chargeman 'B'. 3 Ranker Shri Fhoo; Singh

LDCE Shri Nirjan Dey

Shri Rajjan Lal Sonker

Oxxology Direct App. Mech. Nil.

- 2. Chargeman 'A' -3 l. Shri B.K.Bannerjee
 - 2. Shri S.K. Sharma
 - 3. Skri Vacant.

Philips

Conted.,5.

3. Asstt. Shop Supdt. 3-

l. Shri R.S.Pandey

2. Shri S.S.Pandey

3. Vacant.

4. Shop Supate - 1.

1. Shri Arshad Ali

(x11) That as result of tatal cadre restructuring in \$3/\(\mu\rho \overline{\beta}\) \(\mu\rho \overlin

(miii) That Shri R.K. Tripathi (Direct Recruitee) Apprentico Mechenics, was posted vide S.O.No. 452 - 16 6.96

Amritsar Vork Shop against an existing vacancy of direct recruitee. Shri R.K. Tripathi's appointment against a working post in Amritsar work shop was cancelled vide General Manager (F)'s New Delhi letter No. 220-E/262-25/Recruitment dated 25.6.86 and was posted in Charbagh, Loco Work Shop on his own request although there was no vacancy existing at that relvant Cato. The Addl. Chief Mechl. Engineer (W) Charbagh/Lucknow vide his Staff Order No. 482 dated 27.6.86 posted Shri R.K. Tripathi as Ghargeman'B' (Tool Maker) w.e.f. 27.6.86 (FN) reverting Shri Fhool Singh w.c.f. 27.6.86, which is aimed to cause injury to the applicant on caste hatred, and projective.

Shop Supdi. and one post of Chargeman 'A' were lying vacant to of l.4.66 in terms of the review conducted by the opposit parties as may be seen as innextre No. 9..... In addition it is also mentioned that one post of isstt. Shop Supdi. of Tool Maker Section is being operated in the Rate Fixing Section to extend benefits to an unreserved candidate. It is also partient to mentioned that one post of Chargeman'B' was also partient.

Phich

temporarily transferred to Production Control Organisation Section w.e.f. 13.9.85 to give the benefits to the unreserved candidates.

(nv) That out of three Chargeman'B' one from Rankers, two from LDCE quota, Shri Miranjan Dey, Chargeman'B' out of LDCE quota was since due his promotion to the post of Chargeman'A' against an existing vacancy of Chargeman'A', but he was not promoted till 27.6.86 with the malafide intention of causing reversion of the applicant, although the applicant has since acquived his confirmation on the post of Chargeman'B' by min virtue of his continuous 16 months service in accordance with Railway Board's letter No.E(D&A) RG-6-24 dated 9.6.1965, read with N.E.Railway's letter No.E/210/0(Con) dated 21.1.1966 (Annesure-XIII), fortified by Hon'ble Supreme Court's final rule on the subject as circulated by the Railway Board vide their letter No.E(NG)I-82-FM1-204 dated 27.6.1983, copy attached herewith as Annexure-XI.

xvi) That in terms of Railway Board's letter No.83-E(SCT) /23/1 dated 19.9.1983 from Addl.Director Establishment(Res.) Railway Board to the General Manager, Northern Railway and copies to others, read with para 2.1 of the Addl. Chief Personnel Officer, S.E. Railway, Calcutta's letter No.F/RP/SCT/Roster dated 15.1.1977, circulated under the Railway Board's above letter for adoption, which is reproduced below for ready reference, when permanent vacancy occurred against Roster Point No.8 and no panel list of suitable persons are evailable for posting then on regular basis against that point, that post was required to be filled up in the interests of works panding selection on adhoc basis. Accordingly, the applicant was promoted against Point No.8 on the basis of then local seniority, the adhoc promotion of the applicant was shown against Roster Point No.8(A) and the applicant was earmarkedfor

P. Ligh

for promotion against Roster Foint No. 8. Accordingly the income was no question of changing the Roster Point which has not been operated and is till date lying vacant whereas the unreserved points in other quota have been operated much in excess. This treatment with the Scheduled Caste candidate is nakedly a discriminatory treatment and illegal. This is the way how the biased railway officers caused denial of rights of full benefits admissible to the SCs and STs in their turn.

against Roster points Nos.1,2,3,4 of regular Roster. Now again four permanent long term temporary vacancies have occurred against Roster Points Nos.5,6,7 & 8 and there is no panel list of suitable persons available for posting them on regular basis against these points. In the interests of works, pending selection/suitability test, these posts are required to be filled up on adhoc basis. In this case, four candidates including one 3C against point No.8 will be promoted on the basis of local seniority. The adhoc promotion of the four candidates viz. E,F,G & H should be shown in the Roster Register by introducing Roster roints 5(A), 6(A),7(A) and 8(A) stands for adhoc. The stage for regular points 5,6 % & should be kept blank. After the selection, suitability test is over the regular candidates should be posted against Foints No. 5,6,7 & 8 in the blank space already left. Now supposing a solection/suitability test has been completed and persons E,F,H & K have been empanelled (K is 3C) these should be posted against Points No.5,6,7 & 8 and these names should be entered as shown in the proforma enclosed.

posted in the Loco Jorkshop, Charbagh, Lucknow on his own request till the time a clear vacancy would had arisen in the category of Chargeman'B'. Acceptance of Shri Tripathi and his posting in the Loco Workshop, Charbagh, Lucknow in excess of the sanctioned strength of Chargeman 'B' clearly exhibited partiality and favouritism towards Shri Tripathi under invisible pressure or influence of of some invisible strong and powerful person(s). As a result the poor and influenceless ordinary Scheduled Caste Workman has been unnecessarily a victim of caste bias.

(xviii) That Scondly Shri R.K. Tripathi could have been adjusted against any post in the Basic Training Centre or against any of the existing vacancy in higher grades operating the same in the

This -

lower grade till the time a post in the grade of Chargeman &B' had been caused to exist to accommodate the influencee, thereby the Opposite Parties could do justice with every body. But due to caste prejudice against the reserved community persons particularly the applicant was reverted from his rightful post and appointed Shri Tripathi against the vacancy arisen as a result of his reversion.

Chargeman'B' was already due his promotion at the relevent time and one post was also lying vacant in the grade of Chargeman'A'. So, he could have easily been promoted or adjusted against that higher grade post and thereby the applicant could easily be maintained against Roster Point No.8, for which the applicant had already been earmarked, and Shri Tripathi also could be accommodated

That as on date there are two vacancies lying vacant in the Supervisory cadre viz. one vacancy in the grade of Assistant Shop Superintendant and one vacancy in the grade ob Chargeman'B' as per Annexure- 9 attached. There is no question of not continuing the applicant against one of the existing vacancy mentioned above.

of the applicant on the post of Chargeman'R' in continuation of his earlier promotion to the post of Chargeman'B', treating the intervening period from 27.6.1986 to till the date of this application as leave due and admissible. But the Opposite Parties with malafide intention and caste bias are a oiding his promotion and his continuation on the post as Chargeman'B' in the garb of all false pleas and pendency of a reference with the Railway Board which has no relevance with the matter of his promotion against an existing vacancy which can be seen from the All India SC & ST Railway Employees' Association letter No.AISCTREA/HO/NR/Loco/CB/87

3 Miles

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dated 14.4.1987 (Amexica -/2)

(xxii) That in view of the circumstances contained in the foregoing paragraphs, it can well be seen that the 'Rankers' quota in the category of Chargeman'B' is still lying unoperated and as such the artisan cadre workmen are having no channel of promotion in the higher grade and they are now without any avenue of promotion. Their future career prospects have been totally blocked under invisible prejudice and on false and artificial grounds.

(xxi11) That in terms of statutory provision of the rules the various quotas are operated in the following manner :-

- (1) Departmental promotion Quota.
- (2) LDCT Quota
- (3) Direct Recruitment quota.

Accordingly, before any other quota was operated it is incumbent on the Opposite Parties to operate the quotas in priofrity orders as mentioned above i.e. firstly they were to operate the 'Departmental Fromotion Quota'by the artisan cadre workmen in Highly skilled grade I and Mistries in scale R_S.380-560(RS) according to interse seniority. But in this case, the LDCE quota and direct recruitment quota are being operated whereas the departmental promotion quota has been ignored in full. This act of the Opposite Parties is illegal.

- 7. Under the circumstances as explained above, the applicant begs for the following prayers ..
 - (1) General Manager(P)/New Delhi's letter
 No. 221-19/262-25(Rectt) dated 25.6.1986

 (Annexure 2) be declared illegal there
 no vacancy existing on the relevent date.

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- (2) The reversion Order(Staff Order No.482 dated 27.6.1986) (Annexure I) be declared illegal, the applicant being earmarked against Roster Foint No.8(A) reserved for SC community for departmental promotees(Rankers' quota).
- The intervening period from 27.6.1986 upto the date of this application be treated as leave due and admissible under extent rules as Chargeman'B'.
- (4) The cost of this application be awarded to the applicant.
- (5) Any other relief the Hon'ble Tribunal deems fit and proper.
- 8. The applicant prays for the following interim Orders
- pending final decision or this application.

 The applicant be cleamed of Rentinue as (frank)

 (1) The Opposite Parties be ordered to make a review and order to hold a selection for the post of Chargeman'B' against Rankers' Quota against Roster Point No.8 of the prescribed Roster for the SC communities, thereby to to operated 25 % "Rankers' quota" which is now lying vacant.
 - (2) The Opposite Parties also be ordered not to pend the selection and Operation of the vacancies for Chargeman'B', scale Rs.425-700(RS/Rs.1400-2300(RrS) in the gark of false plea of pendency of Addl.C.P.O's D.O. No.581-E/290-II/PC-IV/Pt.1 dated 13.2.1987 with the Railway Board, which has no relevency with the subject matter of filling up of the 25% "Rankers' quota" from Highly skilled grade % artisan. In this respect para 4-6 of the SC/SI

Billing

Railway Employees' Association letter to Opposite Party No.1 (Annexure - /2 , may be seen.

9. The applicant declares that he himself and also applicant No.2 had made many written and oral approaches to the Opposite parties, but neither of the applicants has been replied of their decisions on the subject matters. The applicants have thus availed of all remedies available to them but with no result.

10. The applicant further declares that the matter regarding which this application has been made is not pending with any other court of law or Tribunal.

11. Particulars of Postal Orders in respect of application fees are as under -

- (1) Nos. of I.P.Os DD/5/554104
- (2) Name of issuing rost Office Manak Nagar,
- (3) Date of Issue of Postal Orders. 05-05-1987
- 12. In index in duplicate containing the details of documents to be relied upon is enclosed.

13. Enclosures;

- (1) Authority letter
- (2) Documents as mentioned in the attached index.
- (3) Index one in duplicate

I, Phool Singh, son of late Shri Naula Singh, aged about 47 years, working as Chargeman'B'/Tool & Template (stands reverted, resident of Qr.No. II-128/G, Sleeper Ground, Lambach, Lucknow do hereby verify that the contents of paras 1-13 are true to my personal knowledge and belief, and that I have not suppressed any material facts.

Encl: As above. CE-5-1987

To The Registrar, C. L. T. , Allahabad. In the Central Coministrative Tribunal Additional Bench, Allahabad.

Registration No. of 1987.

Phool Singh and others

Ø

Applicants

Versus

General Manager, Northern Railway, Baroda House, New Delhi and others....

Respondents

Authorisation of Agent

The applicant hereby authorises Shri R.K. Hallick Vice-Fresident of the All India Scheduled Castes and Scheduled Tribes Reilway Association, Central Committee, to act as my authorised Agent in this case for pursuing my case in this Central Administrative Tribunal. His consents are appended below.

Allahabad, Dateds (K May, 1987. (Phool Singh, Applicant

Consented.

(R.K.Mellick; Vice- President, Contral Committee A.I.SC&ST R.E.A

In the Central Administrative Tribunal Additional Bench, Allahabad.

Registration No. of 1987.

Phool Singh and others

- Applicant

Versus

General Manager, N. Rly., and others - Resp

- Respondents

AFFLICANT

TEDEX OF DOCUMENTS RELIED UPON Page 1. Staff Order No. 482 dt. 27.6.86 14 Annexure-I 2. GII, NRLy letter No. 22J-E/262-25/Rectt 15 dt. 25.6.1986. Annexure-2 3. 16 Roster of percentage quotas Annexure-3 4. Rly.Board letter No.83-E(SCT) /23/1 dt. 19.9.1983 Annexure-4 5. E.Riy. letter No.P/RP/SCT/Roster Annexure-5 18-20 dt.15.1.1977. 6. Staff Order No.536 of 28.6.1984 21 Annexure-6 。PC-III /Softtipe/192 7. Annexure-7 22-26 り-1年7年7年381-5-84 8. Staff Order No.121-M/25 dt.In.n.86 Annexure-8 27 9. Positions of strength after Annexure-9,9(A) 4 Cadro roview as on 1.4.1986 10. Board's letter No.E (D&A) IR RG6-24 dated 33444 09.6-1965. 3i Annexure-10 11. Board's letter Ho.E(NG) I-82-PM1-204 dated 27.5.1983. Annexure-11 32 12. SC & ST Riy Employees Association letter No.AISCTREA/HO/NR/Loco, CB/87 Annesure-12 33 dated 14.4.1987. ~ 13_° NE Rly letter No. E/210/0(Con, Annexure-13 34-35 dt. 21.1.1966. innexure-14 36-37 14. Add1.CAF(V) letter No.50-E/CM/TM dt.14.3.1987. (Phool Singh,

PA

Encle As above.

al

Staff Order No. 482

1274 2

Dated 27.6.86

Interma of the General Manager(P)/New Delhi's letter No.220-E/262-25(Reftt/dated 25.6.86 Sri R.K. Expethi Apprentice Mechanic of Tool Maker Trade has reported for posting as Charge Man 'B'(T/M, on 27.6.86(TM) vide FSTS/CB's letter No.121-M/25 dated 27.6.86.

Accordingly he is posted as Charge Man 'B'
(Tool Maker) on pay Rs.425/-P.M. in grade Rs.425-700(RS)

de T and T Shop vide Sri rhool Singh officiating Charge Man 'B: w.e.f.27.6.86(N)

Shri shool Singh Officiating Charge Man 'B' (Tool Maker) is reverted as Highly Skilled Gr. I on pay Rs. 488/-P.M. grade Rs. 380-560(RS) on T.No. TT-24 and posted in the same shop.

Sd/for Addl.Chief Mechl.Engr(W) N.Rly.CB/LKO.

Gopy farwarded for information and necessary action to the OS/TO, FB, HC/Fass, SAO(W), SS/TTS Loco CB/LKO.

Sd/for Addl.Chief.Mechl.Engr(W)
N.Rly. CB, LKO.

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ANEEURE NO. 1/1

WORTHERN RAIL AY HEAD QUARTERS OFFICE BARODA HOUSE NEW DELHI

No. 220-E/262-25/Rectt. 1

Dated 25.6.86

Me Frincipal

System Technical School

Charbagh, LUCKNOW.

Subs-Posting of Apprentice Assistant Chargemen (Mechenic)
Grade Rs. 425-700 (RS)

In partial modification of this office letters of even no. dated 11.6.86 the posting orders of the following Apprentices as the Charge Man(Mech) grade Rs.425-700(RS) have been change at their own request who may please be relived and directed necordingly.

	•		TPORATRAMA	Flace
II eme II	Merit No.	iė. Trade	Prace previously allotted.	now allott- ed.
	, ~~ ~~ ~~ ~~ ~~ ~~			_
1. R. K. Tripath	1 27	T/Maker	ASR	CB/LKO
2. G. S. Kulshre		PandT	RCF	AMV/LKO

This has the approval of Chief Work Shop Engineer.

for General Manager(F)

Copy for information and necessary action. to:-

- lo Addl. Chief Mechl. Engineer (W) Loc Works Charbagh, Lucknow.
- 2. Dy. Chief Mechl. Engineer (W) Amritser.
- 3. O.S.D. New Coach Factory Kapurthala, Tilak Bridge New Delhi.

Tour Copy

Annexure-///

I.

Roster of different Quotas

(Against 7 Posts of Chargeman'B' as on 31.12.83)

- 1. Rankers
- 2. Rankers
- 3. L.D.C.E.
- 4. L.D.C.E.
- 5. Direct recruitment
- 6. Direct recruitment
- 7. Directorecruitment

Notes In the second cyle of the Roster, there would be only one post against Rankers Quota and in the third cycle of the Roster there would be only only one post against L.D.C.E aucta.

II. Revised Roster of different quotas w.e.f.l.l.1984

(For 3 Posts of Chargeman'B' on 1.1.84)

- 1. Rankers quota (33.3%)
- 2. I.D.C.E quota (33.3 %)
- 3. Direct quota (33.3 %)

(As for equity and natural justice;

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Government of Indi/Bhard har a Ministry of Railways/Roll Manter, a (Hailway Engr)

No.83-E(SCT)23/1

Page 4

New Dilhi; A too 1 1/3/83

The Gineral Managers, All Indian Railways incl. DLW, CLW and ICF

Sub: Ad hoc promotions pending consideration of cases of Scheduled Castes and Scheduled Tribes employees in -

A copy of Ministry of Homo Affairs, DOP&AR's O.M. no. 36011/14/83-E(SCT) dated 30.4.1983 on the above quoted subject is sent be rewith for information and guidance. Instructions is some by the Ministry of Hallways vide the First To. E(SCT)68CM15/12 dated 10.12.71 already provide for reservations for Scheduled Englas and Schedulet 1 Tribe employmes in ad hoc promotions, lasting for 45 days of more pending selection/suitability trats. However, the above instructions of the Ministry, of Home Affairs have made the following qualitative changes:

- 1. When the number of SC/ST candidates found fit are less even after considering to service 1 SC/ST candidates by going found the replicanty list than the number of vacancius reserved for them, in that case formal dereservation by the computent authority is on ad hoc basis.
- Promotions pending selections/suitability tests.

 However, a simple register called the ad hoc promotions register is required to be maintained for the different categories of posts for which ad hoc appoint ments are made to facilitate the record being instructions of the DOP, the record of ad hoc promotions should also by kept in the roster register for regular promotions as pur the practice followed their letter No. P/RP/SCT/Roster dated 15.1.1977 (copy enclosed).
- 3. At the time of regular promotions reversions of the ad hoc appointees should take place strictly in the reverse order of seniority. No special concessions are to be given to SC/ST candidates at the time of such reversions.

.... 2/-

- 2 -

4. Consideration of additional SC/ST candidates by going down the seniority list will be applicable only when ad her arrangements are bring made for more than 45 days. To this extent instructions issued so far on the subject should be treated as modified.

Please acknowledge receipt.

Hindi version will follow.

(D.S. NIGAH)
Addl. Bire itor, Esti. (a)
Railway Board

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EDESTURE FATAVAN LOCOMOTIVE WORKS OB/LKO.
EDETER 25 -6-1984.

Show Tajerdra Singh C/man B: (T/M) of TT 300 boring regimed from service.on 3 \$ 5-84 (AN) the following efficiating arrangement is 100 by for signature.

Sind Phon Singh (S/c) TT=24 HSK.Gr I PM Grade & 380-560(RS) White to officiate as C/man'B' (TM) on place bests on pay & \$500/-PM Grade & 100(RS) in the same shop vice Shri Chicago Singh

He must understand that this promotion in a will temporary confermany on adhoc and which does not confer upon him any color for similar promotion in future.

Con Agen District Month, Engineers (W)

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HORN BIG BON IN LINY.

OFFICE OF THE GENERAL LILIGER (P), _____

He. 3,213/30/73/5-Ft.111(W):

Dated: 10-5-1984.

Dayl Rail Lanagers, Gracimel Officers, Satra Divl. Officers (Estt), Andh Mastern Railway.

Sub: - Cadre review and restructuring of group 'C' Cadres.

in forwarded herewith for information and necessary action.

The restructuring of the posts controlled by Divisions/Workshops Axtro Divisional Units should be implemented by the respective Units by 15.6-1984.

as regards the posts controlled by Read Quarter, the Divisions/
forwall ps/Extra Divisional Units sequestable the sanctioned strength of
staff us on 1-1-1004 in the concerned cadres duly vetted by Associated—
accounts by 25-5-1004 for further action from Read Quarter office. This
information should be sent by name to Shri Ram Samujh, S.F. 0(FC), C.P.O.'s

should be arranged to be submitted to this office. The same should reach this office by 23-3-1984 latest, so that it may be put up to G.M. for his

D..../4s above:

(A.S.Gupta) 10,5.84
Addl.C.P.O.
For GENERAL MALKGER(?):

Copy to A.G.M./All Heads of Departments for information.

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Comy of L. Holffeld /83/UFG/3 dt. 1.5.84 from Rly. Board/New Delhi to the General Manager, All Indian Railways and others.

sub; - Cadre muview and restructuring of Group 'C' Gadres.

in the Departmental Council (Railways, of the Joint Consultative Machinery, the Ministry of Railways have decided that following Group 'C' categories should be restrictized as indicated in Annexiral with effect from 1.1.1984.

- Technical supervisors in the Production Units, usen line including Open Line Workshops of the Civil, Mechanical, Blectrical and Signal & Telecommunication Departments.
- ii) __cientific staff of the CMT under the Mechanical Engineering Department.

21. For the purpose of restructuring, the cadrestrangth as on 1.1.84 will be taken into account and will include most Giver and Leave meserve posts.

3a staff selected and posted against the additional higher grade posts as a result of restructuring will have their pay fixed under Rule 2018-B(FR-22C) RII with effect from 1.1.1984. The benefit of fixation effective from 1.1.1984 will also be applicable to the chain/resultant vacancies. In effect, the benefit of fixation from 1.1.1984 whe should be given against all vacancies which arise from restructuring.

those restructuring orders, as "Selection" and "Non-selection" as the case may be, remains unchanged. However, for the pure as of implementation of these orders, if an individual railway servent becomes due for promotion to only one grade above the grade of the post held by him, at present, on a regular basis, and such higher grade post is classified as a "melection" post, the existing selection procedure will stand modified in such a case to the extent that the selection will be based only on scrutiny of service records without holding any written and / or viva vice test. Naturally, under this procedure, the categorisation as "Cutstanding" will not exist.

4.2 In case, however, as a result of those restructuring orders, an indical railway servent becomes due for promotion to a grade more than one grade above that of the post held by him at present on a regular basis, the benefit of the modified procedure of selection as aforesaid will be applicable only to the first such

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promotion(if that post hap, ens to be a 'selection' post), the second and subsequent promotions, if any, will be based only on the normal rules relating to filling in of 'selection' or 'Non-selection' posts (as the case may be see

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4.3 Vacancies axisting on 1.1.1984 and those orising on that axxbo/from this cadre ristructuring should be filled in the following sequence:

- i) from panels approved on or before 30.4.84 and current on that date; and
- balance in the manner indicated in paras 4.1 and 4.2 above.
- 5.1 The extant orders regarding recruitment of Engineering Gradiates to grade %.500-750 will stand modified in that:
 - ol 20% of vacancies arising after 1.1.1984 in grade &.700-900 in the catagory of technical supervisors of all Departments will be filled by direct recruitment of Engineering Graduates through Boilway Service Commissions.
 - There will be no direct recruitment in future in the grade of %.55(-756, except that where a pinel of confidence for direct recruitment in this grade has already been roceived by a Railway auministration from the Healway Service Commissions, appointments therefrom (Subject to usual formalities) will be made to the grade %.556-756.
- 5.2 Specific qualifications prescribed for an energing Graduates for recruitment currently to grade & 550-750 will now automatically apply to grade & 700-900.
- 5.3 There is currently provision for direct recruitment in the category of Chemists and Metallurgist assistants in grade 3:425-700 to the extent of 33+1/3%. Consequent to restructuring the percentage of direct recruitment to grade 3:425-700 will be reised to 66-2/3%. The qualifications prescribed will remain unch nged. This will, however, the effective for vacancies arising after 1.1.1984.

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- The existing rules and orders in regard to reservation -for SC/ST will continue to apply while filling up addition. 1 vacancies in the higher grades arising esta result of restructuring.
- The Non-functional selection grade posts created in the categories covered by these orders should be adjusted against the upgraded posts: Any holders of non-functional selection grades not so adjusted will continue to retain such grades as personal to them till the next review. Details of such cases should be reported to the Board by 30.9.84.
- In all the cetegories, covered by this letter even though posts in higher scales of pay have been introduced ends of restructuring, the basic function, duties and responsibilities, attached to these posts at present will continue to which may be added such other duties and responsibilities as considered appropriate.
 - The Board desire that restructuring and posting of staff ofter due process of selection should be completed expeditiously.
 - The Railweys will carefully assess requirement of funds on account of this restructuring for the year 1984-85 and include them in the Rovised Estimates for 1984-85.
 - -11. Hindi version will follow.
 - 12. Kimly acknowledge.

Encl. One.

(Sd/=M.So-therem) Addl. Director, Pay Jommission, Reilway Board.

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Statement indicating restructuring of certain Group 'C' Cadres (Annexure to Railway Board's letter No. PCIII_83/UPG/3 dated 1.5.8±)

I. Restructuring of Technical Supervisors in Production Units/Open Line including workshops in all Technical Departments, viz. Civil engineering, Mechanical, Electrical and Signal and Telecommunication Deptts.

Grade (R.)	Existing Parcentage	Revised V Percentage
425_700	55*	33
550_750	30	30 /-
700-900	15	27
840-1040	10% of posts in Rs.700-900.	10.

* applicable only to IOWs, Bals, PWIs TaRs/CWIs and Supervisors bled. General Services,

Hoter

- 1) The existing number of posts in 5. 840-1200 in the Production Units/Open Line Workshops and the extant procedure for filling them up will continue to remain in force.
- 2) If, prior to issue of this letter, the number of posts existing in grade Rs. 840-1040 in any particular cadre, exceeds the number admissible on the sanctioned percentage, the excess may be allowed to continue.

Restructuring of Group 'C' Scientific staff in CMT (Mech. Department.)

Grade (Rs.)	existing Percentage	Rovisod Percentage
380_560	15	. 15
425-700	55	3€
550-900	30	25
650_9 60	not laid down	25

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annexure no. Will

HORTHERN RAILVAY NOTICE

In torms of General Manager(P) letter No. 220-E/262/EXV Roctt. dated 11.6.86 the under noted Apprentice Assistant Chargemen(Diploma Holder) on successful completion of their training have been posted as Assistant Charge Man Mech. Gr. Rs. 425-700(RS) in the work shop, unit shown against each. Necessary 2nd. class duty passes may please be issued for these Apprentices available from 17.6.86 to 22.6.86 as they will be apprenticed at their palce of posting as such their attendance, RM IFC, CL, and pass/PTO's records may be and sont accordingly.

Sl. No. Frace of posting

10. Sri R. K. Tripathi AM-447 Amritsar Work Shop.

Sd/-

(FRINCIPAL)
System Techl.School
N.Rly.Charbagh,Lucknow.
Dated 16.6.86

No. 121-11/25.

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annexure no. Ix

ANNEXURE 'C'

SANCTIONED STRENGTH OF SUPERVISORE OF CHARBAGH WORKSHOPS
AFTER CADRE REVIEW.

		****		**************************************	. 50 m. m. 60 64 m. 40 47 m. 21	***********
•		SS		C/Man'A'		
	C 4 2 0 4 0 4 0 4 0 4 0 4 0 4 0 4 0 4 0 4	_	•		. 17 em 전쟁 em em 약 em er 27	
\mathbf{z}°	licts	5	14	16	17	52
20	Machinist	6	13	14	16	49
3.	BS/AT	2.	4	<u>e.</u>	5	14
4.	FDY/FH	2	Q	5	5	16
Sọ	Tool Maker	1	3	3	3	10
G _o	Millwright	2	4	6	5	17
7 º	Galding	1	2	2	3	8
8.	Peinter	₩			1	1
Ø _e .	Boiler Maker	1	5	5	5	16
200	Diesel Mech.	6	13	14	17	50
M.	Diesel Elec.	3	7	8	9	27
} 2 °	Eloc.Pon	2	5	9	8	24
Tota	J ************************************			- 44 to		** *** **** ***
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annexure no. X (A)

ANNEXURE 'A'

SANCTIONED STRENGTH OF SUPERVISORS OF CHARBAGH WORK SHOPS PRIOR TO RE-STRUCTURING 1.e. 1.1.1984.

Sl.Ho.	Trade	S S	ass	C/Man' A'	C/Man	'B' Total
O #45 #56 # ** # #				电电子电子电子电子电子电子电子电子电子电子电子电子电子电子电子电子电子电子电	*******	g an \$50 kp an \$50 an \$50 an
1.0	licts	4	5	21	31	61
2.	FDY/FM	1	1	7	10	19
3.	BS/HT	1	1	7	10	19
4.	Tool Maker	j	Ni 1	3	4	.8
5.	Machinist	5	8	15	23	51
G _o	Welding	1	N11	3	4	8
7 ₀	Fainter	•	4	6	1	1
8.	Millwright.		2	6	8	17
0##000m	and and again from the same party way, we have been are the fi	lu gan (16), dan ¹⁶⁰ ann g _{ell} (managir i sereng	this tipe. We start good 4000 than 15 have then a	managa Esperante	· * apper 1999 dans · · · · dans dans fleben fleben
TOTA	Ŀ	14	17	62	91	184

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Annexure no. X

ANNEXURE NO. (B)

SANCTIONED STRENGTH OF SUPERVISORE OF CHARBAGH WORK SHOP AFTER RE-RESTRUCTURING 1.e. AFTER 1.1.1984.

Sl. No.	T _r ade.	SS	ASS	C/Man'a'	C/Man'B'	Total
1.	LFCTS	6	16	19	න	61
2.	FDY/FM	1	6 5	67	0 6	19
3.	BS/HT	1	6	6	6	19
<u>4</u> 0	Tool Maker	1	2	2	3	8
5 _°	Machinist.	5	16	16	18	53
G _o	Velding	1	8	4	1	8
7 •	Painter	•	.	cy	1	,1
80	Hillwright	2	4	5	6	17
9890000	රිසු මත එකමළු පු එකකුතා වඩක	70 0 c		Place Place of Place (7 to 17 to 1		5 m 7 6 e e e e
TOTA		17	49	59	61	186
c)	Boiler Meker	1	7	7	8	23
b)	Diosel Meche	4	9	10	12	35
	Diesel Electric	8	5	5	6	18

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Govt. of India (Ministry of Railways) Railway Board

E(D&A) RG 6-24

New Delhi, Dated: 9.6.1965.

CONFIDENTIAL

Sub: Reversion on grounds of general unsuitability

of staff officiating in a higher grade or post.

In Shri N. Kamlakara Rao, Director Establishment's DO. No. E 55 RG 6-24 dated 21.5.1965, it was interalic stated that any person who is permitted to continue to officiate beyond 18 months can not in future be reverted for un-satisfactory work without following the procedure prescribed in the discipline & appeal rule. These instructions were cancelled vide Board's letter No. E(D&A)65 RG 6-5 dated 1.2.1060 and 5.5.60 thus permitting the reversion of an employee officiating in a higher post on grainds of general un-suitability, at any time and not necessaring within a period of 18 months prescribed in discipline & appeal rule.

The Board have reconsidered the matter & feel that it would not be correct to effect such reversions after prolonged officiating period. They have therefore decided against that.

In future any person who is permitted to efficiate beyond 18 months cannot be reverted for unsatisfactory work without following the procedure prescribed in the Discipline & Appeal rules.

Sd/-(P.B. Jain)

Dy. Director Estt./Railway Board

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E(RB)I, E(RB)II, E(RB)III, Cash I, E(O)I, E(NF), E(GP), SO(SJ), Soc(Det).

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Government of India Einistry of Railways (Railway Board)

No. E (NG) I-82-FML-204

New Delhi, dated 27.6.1983.

The General Managers, All Indian Railways and otyers.

Subs- & dhoc appointments and promotions.

Instructions have been issued from the Railway Board from time to time that adhoc appointments and promotions should be avoided and should be resorted to only with the personal approval of the Chief Personnel Officer where it is considered essential. Last instructions issued vide Adviser Industrial Ralations's D.O. No.E(NG) II-81-RE1-1 dated 1.4.1981. Cases are, however, coming to Board's notice that adhoc promotion have been continued on Railways for years. Subsequently when selections are conducted and the incumbents fail to get through in the Selections, they have to face reversion. In such a situation. they resort to filing petitions in the High Courts and although the position of rules is blear that such adhoc promotees have to undergo selections, the Courts have been giving to the benefits of instructions contained in Board's Letter No.E(NG)65-RG 6-24 dated 9.6.1965 as clarified vide Board's instructions of 15.1.1966 EXEXERIZE according to which the persons, who have officiated for more that 18 months after regular selection can be reverted only after following the DAR proceedings.

In one of the cases, efforts were made to have the final ruling from the Supreme Court but the SLP was not admitted. The Ministry of Railways, therefore, are left with no alternative but to reiterate that selection should be conducted regularly and adhoc promotions should be resorted to only sparingly with the approval of Chief Personnel Officer. Any default in following the selection should be viewed seriously and respnsibility fixed. Receipt of this letter may please be acknowledged.

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Office of the C.M. (), Gerachpur, Defed: 27.1.1966

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The Master C. as Oc. All Districts Officer, and architect Officer in Andependent Charge, the Permanent Officer, Late distincy,

Sub: Reversion of employee officiating in higher grades.

Attention is invited to this offices confidential harter No.E/232/7 dt.23.6.1964 vide which instructions were assued having down the procedure to be followed in the matter of reversion of employees officiating in higher grades. The position has been further revised and the instructions convained in the paragraphs which followed issued in supercession of the instructions issued visit letter No.E/232/7 dt.23.6.1964.

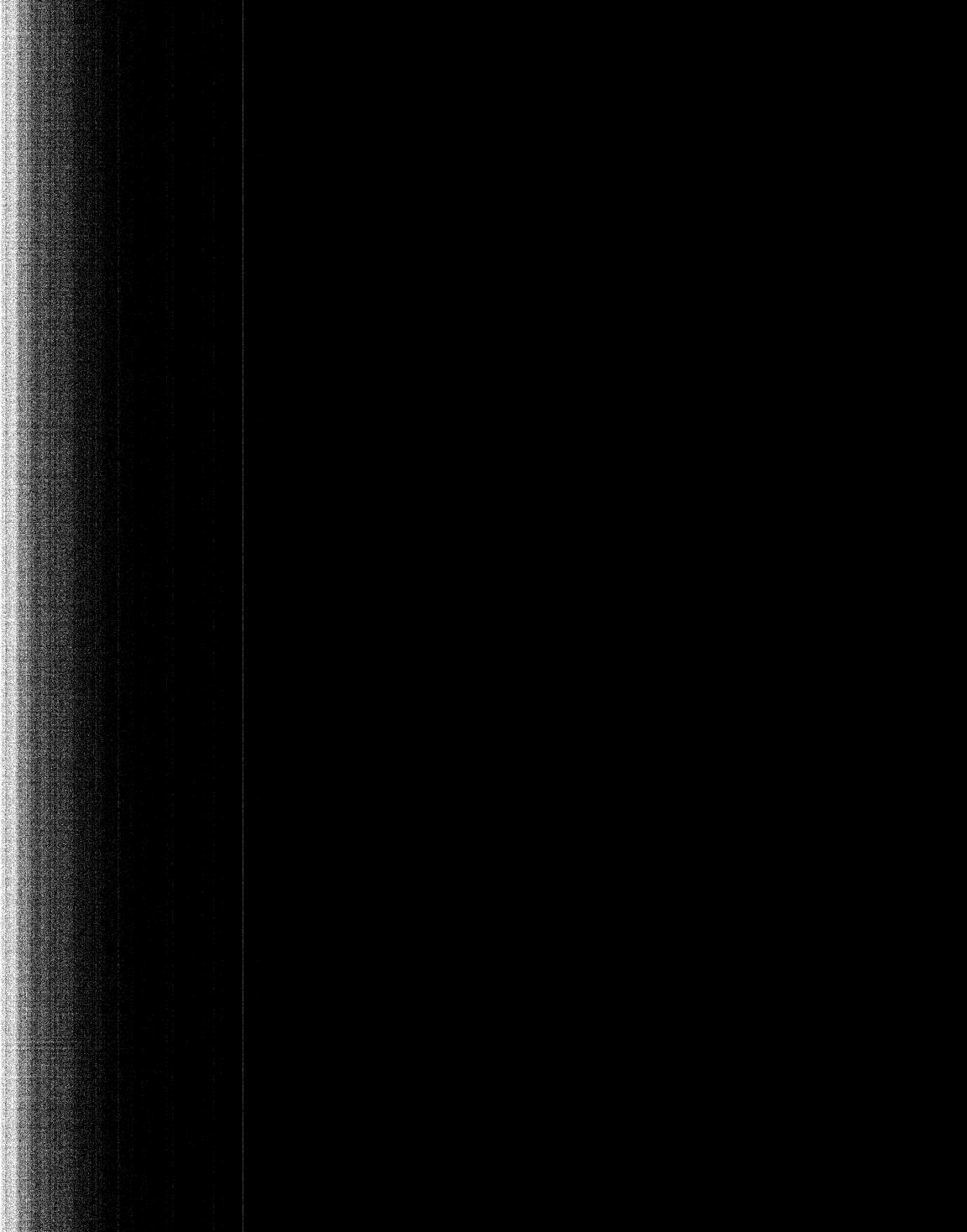
As per Board's directions contained in their letter No. M(Dia) 6 1PC 30 dt. 30.11.1961, offerts are to be made to confirm staff officiating in allege process in clear versecles, it they are found calcable, after which over a local state that the fractions to proper system is being followed in this respect with the result that staff continue to to officiate in higher grades for long periods and in second cases staff who have officiated for a number of years have been reverted on account of inefficient working. The reversion are contained to the extent orders.

3. With a view to ensure that a proper assessment of the working of staff officiating in higher grades, is made and gotton to revert such employees, as are found to be unsating motionly in work in the higher grades, is taken in time, the following procedure is being introduced for strict compliance by still concerned.

A. Thenever an employee is out of officiate in a higher rost which may be a celection post or a non-selection post, and immediate superior should send as assessment report as soon as the employee has completed 3 months officialting period to the authority who had ordered the promotion. In the case of it we stiffectory report a warping luster cherid also be issued to the employee and in which instances of blue as they are noted as coint to our to him. A similar case of blue as they are about the property 3 months later i.e. of the and of 5 months officiating period and sent to the difficulty who had ordered the promotion. If this report a miss unsavisfactory the employee concerned may be invected with the personal sanction of a senior scale of its in the case of class IV employee and of a head of supertment in the case of Class III occleves.

o If an employee is reversed after Geometra due to his uncertability it is to be assumed that element his record of surveyour a not consulted at the time of presents has procession of all consulted is did not give a correct

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assess; et of his abilities. This aspect also should be every bush easy.

When an employee is reverted for inefficient working from a salection post, his name will be automatically deleted for the panal. For re-promotion he will have to appear for inefficiency from a non-selection post, his case should revised at intervals of six menths and if he is considered than anony, he should be re-promoted against the next

7. In terms of Board's letter No.E(D&A) 65 RG6-24 dated S.5.6.65 circulated urder this office letter No.E/VII/232/7(Con) dt. 20.6.65 any person who is permitted to officiate beyond in months must not be reversed for unsatisfactory work without following the procedure prescribed in the discipline ALD appeal rules.

Es a question may be raised whether this safe guard applies to parsons who are officiating in promotion as a stop gap measure and set after empanelment (in the case of selection posts) and after passing the suitability test (in the case of mon selection posts). It is clarified that the safeguard applies to only those employees who have acquired prescriptive right to the officiating posts by virtue of their empanelment or having been declared suitable by the competent authorition. It does not apply to those officiating on promotion as a stop gap peasure and also to those cases where an employee the declared of cases of cases to be reverted after a lapse of 18 months to a change in the panel position consequent to rectification of stake in seniority etc.

factory could have been allowed to continue beyond 18 worths execut under very special circumstances, confirmation must be made after two years officiating puriod has been completed subject to percarent post being available for the purposes. In the case of Rtaff with satisfactory reports, confirmations against savailable vacancies can be ordered afterlone year. If after 2 years General Manager's prior Sanction should be obtain do.

AD: The assessment reports referred to above should be marked Confidential! and a proper record kept of those examination. The Establishment Section should watch the case of each employed to the executive officiating period by putting up a note

Il. The above procedure should also be followed in the case of Class III employees promoted to officiate in Class II in their case, the assessment report should be sent to the Head of the papers should be putup to the General Manager for his information and orders.

11. Please acknowledge receipt.

Sd: for General Manager.

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Annexure- X/V

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Northern Railway

No.50_E/CM/TH

Loco Workshop, Charbagh, Lucknew. dt. 14.3.1987

The General Manager, Northern Railway, Baroda House, New Delhi.

Subs- Representation against wrong reversion of Sh.Phool Singh, Chargeman'B', Loco Workshop, Charbagh, Lucknow, reference from Shri Balram - Singh Yadav, M.P.

Ref:- SPO(U)/NDLS letter No.145-E/C/2-87/LKO/V/1692/MP/SSB dated 27.2.1987.

Due to non-availability of apprentice Mechanic Chargeman 'B' (TM), Shri Phicl Singh SC H.S.K. Gr.I(T/M) Gr.Rs.380-660(RS) of this Workshop was promoted as officiating Chargeman 'B'(TM) on 01.6.1984 on temporary and adhoc basis against reserved roint of Roster of adhoc promotion. He was later on reverted to his substantive post i.e. HSK Gr.I(TM) on 27.6.1987 on posting of Apprentice Mechanic Chargeman'B'(TM) from Headquarters Office.

The parawise remarks on his representation is given below:

- He was promoted as Chargeman'B'(T/M) on temporary and adhoc basis on reserved Point of Adhoc Promotion due to non-avail Apprentice Mechanic ability of/Chargeman'B'(T/M).
- He was promoted as Chargeman'B'(T/M) w.e.f. 01.6.1984 and not on 27.6.84 as stated in the application.
- On posting of Apprentice Mechanic Chargeman'B'(T/M) in terms of General Manager(P)/New Delhi letter No.220-E/262/Rectt dated 26.6.1986, Shri Phool Singh has been reverted on substative Post.
- (4),(5)&(6) SPO(RP) to offer comments as posting of Apprentice Mechanic was done by his office.

Sd:

for Addl.C.H.E. (Loco,, Charbagh Lucknow.

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C.W.E., Northern Railway, Baroda House, New Delhi in reference to SL No.46 and item No.33 of FNM agenda of URMU at C.W.E's level.

S.P.O.(W), Northern Railway, Baroda House, New Delhi in reference to their D.O.letter No.145_E/C/2_87/LKO_W/1692/SSB dated 27.2.1987.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH AS ALLAHABAD

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COUNTER AFFIDAVIT/REPLY

IN

REGISTRATION CASE NO. 415 OF 1987

Phoch Singh and others Petitiomers

Versus

General Manager, N.A. Railway, & others.. Respondents

COUNTER AFFICAVITY/REPLY ON BEHALF OF THE

- I. That the deponent is the facts deposed to below.
- 2. That the deponent has read the present petition and has fully understood the contents thereof.
- 3. That the facts stated in paragraph 1 and 2 of the patition need no reply.
- 4. That in reply to paragraph 3 of the petition it is stated that the order of revision dated

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27.5.1935 is perfectly legal and valid and sustainable in law.

- 5. That the Contents of paragraph 4 and 5 of the petition need no reply.
- S. That the facts stated in paragraph 6 (i) of the patition was kn rapky. are not disputed.
- That the facts stated in para 6 (ii) of 7 . the petition are incorrect and are denied. Prior to the Tyth Pay Commission the avenue of promotion of Righly Skilled Grade I (380-360) was either in the grade of (425-640) as Master Craftsman or in the grade of (425-700) as Chargeman 'B' after proper selection. It may also be stated that the scale of Mistry and Mighly Skilled Grade I was the same i.e. (383-560) and for promotion to the post of Chargeman 131 (425-700) a combind seniority of Mistry and Highly skilled Grade I, scale (280-560) used to be prepaged. It may also be mentioned here that earlier the avenue of promotion of Mistry (380-56) was to Chargenan 'B' (425-700) only. However, under the Tyth Pay Commission the Grade of Mistry, Master Craft sman and Chargeman B have been made the same i.e. 1400-2300). The grade of highly Skilled Grade I is 1320-2040. This has created an aramolous position

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regarding promotion of Highly Skilled Grade I and Mistry on the basis of the scheme of promotions as existing uptill now and for this reason the General Manager (P) New Delhi has issued instructions that the promotions for the posts of Chargeman 'B' be wheld until clarification is received from the Rail Board.

- B. That in reply to paragraph 6 (iii) of the petition, it is stated that the post of Chargeman ' (425-700)/1400-2300) is filled by formation of pane after due process of selection, it being a Selection Post. The vacancies are filled according to the percentage of quota prescribed for the post of Chargeman 'B' and calculated on the basis of actual vacancies and not the posts in the cadre. The percentage quota break-up is as follows:-
 - (1) Direct quota/Apprentice Mechanic
 (2) Diploma holders with 2 years of
 successful training.

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25 %

- (2) Intermediate Apprentice mechanic
 3 years experience in skilled
 grade and minimum High School
 passed.
- (8) Promotee/Rankers

 from amongst Mistry and Highly
 Sitt Skilled Gde I in that trade.

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That the fact stated in paragraph 6 (iv) of the patition are incorrect and are denied. The total strength of Chargeman 'B' (Tool Haker) Grade (425-700) as on 31.12.1983 was 4 and not 7 as alleged. However, between 22.5.70 to 1.6.84, 7 vacancies occurred on the post of Chargeman 'B' (Tool Maker) (425-700) . The first vacancy (one) was filled by Sri S.S. Pandey who was a promotee as per 25% quota. The second vacancy (one) occurred on 16.6.1970 which was also filled by promotee/ranker Shri B.N. Bannerjee since no Direct Recruit/Apprentice Mechanic was available. Thereafter one vacancy occurring on 19.1.1978 was filled by Direct Recruit Sri S.K. Sharma, again one vacancy occurring on 13.7.79 was filled by Direct Recruit Sri P.K. Sirkar (SC) . The next vacancy (two) occurring on 20.3.80 was filled by Inter Apprentice Mechanic, Sri Niranjan Dey and Sri Rajjan Lal Thus it will be seen that in the break up of the vacancies as per prescribed percentage of quota of the three categories, there was a short fall of one in the quota of Direct Recruits/Apprentice Mechancics and are Ascress of one in the quota of promotees/Rankers as on 1 6.1984 . The next vacancy which occurred in 1984 was filled by Sri Tejinder Singh in a purely ad-hoc capacity and on his retirement, the petitioner was promoted as Chargeman 'B' (Tool Maker) (425-700) also in a purely ad-hoc and temporary capacity subject to

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Apprentic Mechanic. In fact a perusal of the chart filed as Annexure-3 to the petition would itself show that the 7th vacancy fell under the Direct Recruit/ Apprentice Mechanic quota, as such the petitioner being a ranker and belonging to the promotee quota could not be promoted as Chargeman 'B' in a regular manner.

For better appreciation of the position a
Chest of the various category-wise promotion made
between 22.5.70 and 1.6.84 is being reproduced below :-

	S /Shri		
1 */	S/Shri /S.S. Pandey	22.5.70	Ranker
2 s	B.M. Bannerjee	16.6.70	Ranker
3 .	S.K. Sharma	19.1.78	Apprentice Mechanic
4 _{1 8}	P.K. Sirker (SC)	13.7.79	Apprentice Mechanic
5 %	Miranjan Day	20.3.80	Intermediate Apprentice Mechanic
6 €	Bajjan Lal	20.3.80	Interapprentice Mechani
'7 t:	Phool Singh	1.6.84	Aû-hoc Basis.

The patitioner has now been reveted to his substantive post of Highly Chilled Grade I (380-560) on the availability of a duly selected Direct Recruit/Apprentice Hachanic Chargeman 'B' (425-700).

10. That the fact stated in paragraph 6 (v) of the patition are wholly incorrect and are denied. Only

one post of Chargeman 'B' (fool Maker) was upgraded to

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Chargenen Grade 'A' (550-750) w.e.f 1.1.84. As already stated above, the post of Chargenen 'B' is filled according to the Prescribed percentage quota calculated on the basis of the actual vacancies and not the number of posts.

That the facts stated in paragraph 6 (vi) 11 , of the petition are wholly misconceived, incorrect and ars denied, bri Niranjan Dey and Sri Rajjan Lal ware working in the Intermediate Apprentice Mechanic quote whereas, the petitioner who was a ranker was promoted as Chargeman 'B' purely ad-hoc and temporary against Direct Recruit quota subject to the availability of duly selected Apprentice Mechanic in as much as in the overall vacancy position the representation of the Direct Recruits was less than 50% and in order that the representation of Lirect recruits may be 50% the 7th vacancy position was allotted to Direct Recruit. patitioner being a promotee had no right to be confirmed against the Direct Recruit quota and has been rightly reverted to his substantive post of Highly Skilled Grade I in terms of the order dated 28.6.1984 and 27.6.1986.

12. That the facts stated in para 6 (vii) of the patition are incorrect and are denied. In the

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Railways two rosters registers are maintained, one relates to regular promotion and the other to ad-hoc and temporary promotion. The 7th vacancy which was allotted to the Direct Recruit quota was a schedule caste point as per roster register for ad-hoc promotions and as such the petitioner who is a schedule caste condidate was promoted on the basis of the moster point for (ad-hoc). Otherwise, the 7th vacancy was a General vacancy and has been filled by a general canditate Shri R.K. Tripathi, from the Direct Recruit quota.

are wholly misconceived, incorrect and are denied. As already stated in the preceeding paras, on the basis of the break up of the 7 vacancies upto 1.6.84 there was a short fall of one in the 50% quota of Direct recruits and an excess of one in the 25% quota of Rankers thus the 7th vacancy was allotted to Direct Recruit quota and now the breakup of the varancies according to the prescribed quota is adequate for each category. The petitioner being a ranker could not be promoted against the Direct Recruit quota and has been rightly reverted. It is further stated that the prescribed percentage of quota for the

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various categories has been fixed by the Railway
Board in the larger interest of the serving employees
and the breakup of 25% ranker, 25% inter apprentice
machanic and 50% Direct Recruit apprentics mechanics
is perfectly legal and valid.

That the facts stated in paragraph 6 (x) of the patition are wholy misconceived, incorrect and are denied. Sri Tejinder Singh HS Grade -I was promoted as Chargeman 'B' (425-700) in a purely ad-hoc and temporary arrangement subject to the availability of duly selected direct recruit apprentice mechanic and on his retirement the patitioner was promoted as Chargeman 'B' also in a purely ad-hoc arrangement, Annexure-6 to the petition. Moreover, the vacancy being allotted to Direct Recruit, the petitioner or Taginder Singh who were rankers could not have been promoted against the Direct recruit quota in a regular manner. Furthermore, the post of Chargeman 'B' (425-700) is a Selection post and the patitioner has not been duly selected is not entitled to the benefit of contineous officiation or to be retained on the post of Chargeman 'B' (425-700). It may be stated that the Cadre strength of the Supervisory staff as on 27.6.86 was as follows

- 1. Chargeman 'B' 3 posts
- 2. Chargeman 'A' 2 Posts
- 3. Assistant Shop Superintendent 2 posts
- 4. Shop Superintendent 1 post

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The cadre was again review w.e.f. 31.10.1986 and the current strength is as follows:-

- 1. Chargeman 'B' 3
- 2. Chargeman 1/1 3
- 3. Asstt Shop Supat- 3
- 4. Shop dupát 1
- 15. That the facts stated in paragraph 6 (xi) of the petition are incorrect and are denied. As per Cadre stength, the supervisory cadre of Tool Makers Trade as on 27.6.1986 after Cadre restructuring (w.e.f. 1.1.84) was as under:-

Sl No.

Posts Incumbent

1. Chargeman 'B' 3 l. Wiranjan Dey)Intermediate

2. Rajjan Lal) Apprentice

Mechanics

3. Phool Singh) Ranker HS Gr

I on ad-hoc

basis due t

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Apprentic

anics.

- 2. Chargeman 'A' 2 1.F.N.Bannerjee 2.S.K. Sharma
- 3. Asstt.Shop Supet. 2 1.3.5.Pandey
 2. 5.3. Pandey
- 4. Shop Supdt 1 1. Sad Ali.

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the patition are misconceived, incorrect and are denied. In the restructuring of technical supervisors w.e.f. 1.1.1384, the strength of Chargeman 'B' (P/m) became three and remained three as on 27.6.86, 3ri 3.4. Aripathi was promoted as chargeman 'B' in the direct recruit quota and the petitioner who was holding the post of chargeman 'B' only as ad-hoc was reversed to his substantive post of Highly Skilled grade I (380-360). It may also be stated that as on 27.5.86, there was no vacancy in the post of Chargeman 'A' or Assistant Shop Supdt and as such the question of adjusting Sri 3.4. Tripathi on the post of Chargeman 'A' or Assistant Shop Supdt does not arise.

17. That the allegations in paragraph 6 (xiii) of the patition absolutely baseless, incorrect and are denied. The posting of Sri R.K. Tripathi was changed from Ampitsar worshop to Loco Workshop, Lucknow on his own request as well be clear from a perusal of Ammanure-2 to the patition. Sri Tripathi was posted in Lucknow against the existing vacancy of direct recruit quota as Chargeman 'B' (425-700). The patitioner, who belonged to the promotee quota and was promoted ad-hoc against the direct recruit quota was

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accordingly reverted to his substantive post of Highly skilled Grade I (380-560). It is denied that the posting of Fri Tripathi was done to cause injury to the petitioner. Besides the post of chargeman'B' is a selection post and the petitioner had rever been selected for that post as such he could claim any prescriptive right to the post by mere continues officiation of more than 12 months. The post of Chargeman 'B' can only be filled by the positive act of selection.

the patition are wholly misconceived, incorrect and are denied. As on 27.6.86, there was no vacancy in the category of Assistant Shop Superintendent (Tool Maker) in the grade of (700-900) (RS) nor in Chargeman 'B' (Tool Maker). As a result of cadre review, one post of Assistant Shop Superintendent has been allotted to the Rate Fixing Section (FCO) and no post of Chargeman 'B' Tool Maker, has been transferred from Shopfloor to Production Control Organisation. Moreover, the revised cadre after review case finto force, w.e.f. 31.10.1986 and not 1.4.1986.

19. That the allegations in paragraph (xx)

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of the petition are absolutely baseless, misconceived and are denied. As already stated in the preceeding paragraphs there was no vacancy in the post of Chargeman in as on 27.6. 86. Mara-However, as a result of cadre review on 31.10.86, one post of Chargeman 'A' Tool Maker grade (550-750) was vacant against which Sri Eiranjan Dey senior most chargeman 'B' (Took Haker) was promoted as Chargenan 'A' (Tool Laker). Therefore, the question of promotion of Sri Miranjan Dey as Chargenan 1.1 prior to 27.6.86 dces not arise. Moreover, the post of Chargeman 13: (425-700) is a selection post filled by the positive act of selection and the petitioner having never been selected cannot claim any prescriptive right to the post merely on the basis of continuance officiation of more than 18 months. The circular of the Railway Board quoted by the petitioner is not applicable in the instant case.

20. That the allegation in paragraph 6 (xvi) of the patition are misconceived, baseless and are denied. As already stated in the preceeding paragraphs, there are two roster registers maintained by the railway administration (i) one relating to regular promotion and (2) one relating to ad-hoc and temporary promot The patitioner was eligible for ad-hoc promotion on the basis of the resister register for ad-hoc promotions. However, the 7th vacancy which was all

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to the direct recruit quots was a General vacancy and not a reserved vacancy and was accordingly filled by a Direct recruit General candidate, Sri R.K.

Tripathi and the petitioner was rightly reverted to his substantive post of Highly skilled Grade I

(380-560):

That the allegation in paragraph 6 (xvii) of the 21. patition are absolutely baseless incorrect and are denied. Sri Tripathi has been posted at Lucknow on his own request against an existing vacancy of Chargeman 'B' (425-700) in the Direct Recurit Quota. The patitionar belongs to the promotee ranker quota and is not eligible for promotion against the direct recruit quota. Besides, the post of chargeman 'B' is a selection post filled by the positive act of selection and the petitioner not being selected nor eligible for selection dos not acquire any prescriptive right to the post by mere continous officiation. It is denied that the petitioner has been victimised or discriminated or treated with bias.

22. That the contents of paragraph 6 (xviii) of the patition are baseless, misconceived and are denied.

As already stated above, there was no vacancy in the post of chargeman it or Assistant Shop Supdt.

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(Tool Maker) as on 27.6.86 and as such the question of adjusting Sri Tripathi against the higher grade posts did not arise. The petitioner's promotion to the post of chargeman 'B' was purely ad-hoc subject to the availability of suitability selected direct recruits and one Shri Tripathi becoming available the petitioner has been reverted to his substantive post of Highly Skilled Grade I. Moreover, there is no such post of fool Maker Instructor in the Basic Training Centre which is an ex-cadre post and as such the quest on of adjusting Sri Tripathi in the Basic Training Centre does not arise.

23. That the facts stated in paragraph 6 (xix) of the petition are repetitive, incorrect, misconceived and are denied. As alre dy stated above, as on 27.5.86 there were no vacant post in the higher grade of Chargeman 'R' and as such the question of promotion of Sri Niranjan Doy Chargeman 'B' as Chargeman 'A' (550-750) did not arise. However, after review of cadre, w.e.f. 31.10.86 a vacancy occurred in the post of chargeman 'R' against which Sri Niranjan Dey has been promoted. Further more, the post of Chargeman 'B' allotted to Direct recruit quota was a General vacancy, and as such the question of promotion of the petitioner, who is a schedule caste and ranker in a regular namer was not possible, but the

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petitioner was eligible only for ad-hoc promotion on the basis of the roster point for ad-hoc promotion.

That the facts stated in paragraph 6 (xx) of 24. the petition are admitted to the extent that there are 2 vacancies in the supervisory cadre i.e. one vacency in the grade of Assistant Shop Supdt and one vacancy in the grade of Chargeman 'B'. However, under the instructions of the General Manager (P) ND, No.884_4/249_V(ZiiW) dated 11.6.1987 further promotions have been withheld due to the anamolous position created under the IV Pay Commission whereund the post of Mistry Mastes craftsman and chargeman'B' have been allotted identical grades i.e. (14002 2300) and the question now is whether the existing scheme of promotions should be continued and how, . The matter has been referred to the Railway Board for ank clarification vide Additional CPO. Northern Rai D.C.No.561-E/290-II (PC-IV) Part I dated 13.2.1987.

25. That the allegation in paragraph 6 (xxi) and 6 (xxii) of the petition are baseless, incorrect and are denied. As stated above, due to the anama position created due to the implementation of the Tyth Pay Commission recommend tions, the General Manager (P) has temporarily withheld further promotions to the post of Chargeman 'B' pending receipt of clarification from the Railway Board.

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25. That the allogations in paragraph 6 (xxiii) of the petition are incorrect and are denied. At present no promotion are being made to the post of chargeman 'B' pending receipt of clarification from the Railway Board. The petitioner will get his promotion as and when the same fall due. It is denied that the respondent are acting illegally.

27. That in reply to paragraph 7 of the petition, it is stated that the present petition is wholly devoid of merits and is liable to be dismissed and the petitioner are not liable to any relief.

28. That the deponent has read the application for interim relief supported by an affidavit served on the counsel for respondent on 25.8.87 and has fully understood the contents thereof.

of the affidavit are incorrect and are denied. The petitioner was promoted as Charge and '3' (425-700) in a purely ad-hoc and temporary arrangement, pending availability of duly selected Direct Recruit Apprentics mechanic. The petitioner belongs to the promotee/Lanker quota and connot be regularly promoted against Direct Recruit quota.

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30. Enat the allegation in paragraph 3 of the affidavit are baseless, incorrect and are denied. Since the petitioner's promotion was purely ad-hoc he has been rightly reverted to his substantive post of Highly Skilled Grade I. However, as has already been stated in the preceeding paragraphs, no further promotions are being made to the post of Chargeman 'B' in view of the anamolies created by the IV Pay Commission and clarification has been sought from the Railway Board in this regard.

That the facts stated in paragraph 4 and 5 31. of the affidavit are admitted. However, the vacancy against which the premotion was made was allotted to the Direct Recruit quota condidate, to give adequate 50% representation to Direct recruit, vize-viz vacancies as there was a shortfall of one in the representation of Direct Recruits whereas there was an excess representation of one in the rankers grota as on 27.6.86 (the petitioner working as ad-hoc belonged to the ranker's quota). At the same time there was no excess representation of intermediate apprentace Mechanics who were adequately represented to the extent of 25% quota. As such the disputed vacancy was allotted to the Direct Recruit quota and filled by Sri R.K. Tripathi (Direct Recruit candidate

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32. That the fact stated in paragraph 6 of the afficavit are wholly incorrect and are denied. The vacancy in question was a General vacancy and not a reserved vacancy and as such the patitioner, who is a schedule caste candicate could not in any case have been promoted against that vacancy, Sri R.K.
Tripathi being a Direct Recruit Cemeral candidate was rightly promoted against the General vacancy.

That the facts stated in paragraph 7 and 8 33。 of the affidavit are absolutely incorrect, misconcieved and are denied. The point No. 8 is a general vacancy and not a reserved vacancy as per the "rester register for regular promotions" whereas point 8.1 (ad-hoc) is a reserved point as per "Roster Register for ac-hoc promotions" as explained in the preceding paragraphs. Thus, though the petitioner was eligible for promotion against Roster point 8-1 (ad-hoc) as par "roster register for ad-hoc promotions" he was not eligible for regular promotion against Roster Point 8 which is a general point and as such the potitioner was rightlyly reverted on the availabilit, of a general candidate for regular promotion against roster point ho. 8. Moreover, the petitions being a ranker from the promotee quota

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cannot claim promotion against Direct Recruit quota and has rightly been reverted. Further more, the post of Chargeman's is a selection post filled by the positive act of selection and the petitioner has never been selected for the post.

34. That in reply to paragraph 9 of the affidavit it is stated that the petitioner has already been reverted to his substantive post of highly skilled Grade I (2,380-560) w.e.f. 27.6.86 and as such the question of maintaining status quo does not arise.

of the affidavit are misconceived, incorrect and are denied. As already stated in the preceeding paragraphs, further promotions to the post of Chargeman 'B' (425-700) have been withheld on the instructions of the Germanl Manager (P) vide his order dated 11.6.1937 pending receipt of clarification sought from the dailway Board vide Additional C.P.O.'s letter cated 13.2.1987 regarding the animolies created as a result of the implementation of the recommendation of the IV Pay Commission.

36. That in view of the facts stated above and the facts that the petitioner has already been reverted from the post of chargeman's to his

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substantive post of Highly Skilled Grade I, the present application for interim relief is wholly misconceived and devoid of merits and is liable to be rejected and petitioner is not entitled to the relief claimed.

aged about 5 3 years,
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do hereby verify that the contents of paragraphs
of this reply are true
to my personal knowledge; those of paragraphs
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reply are based on logal advice; and belief and that

I have no suppressed any material facts.

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Place : Allahabad

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Dated : Par September, 1987

BEFORE T AS HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Begistration No.415 of 1987

PHOOL SINGS

Applicant

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Respedents

PANOINDER TO THE RESPONDENTS' COUNTER AFFILAVIT

the suplicant must respectfully begs to submit the following egeinst the statements of the Respondents in their Counter Affidavit :-

- That the averments of the Assistant Personnel Officer, 10 horeinafter called as A.P.O. in brief, in para 1 of the Counter Affidavit ere not acceptable because he is not a party in this case.
- 2. That the statements of the A.P.

 Courter deficavit is totally wrong because he

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 Perce 1-2 as a Part of the statements of the A.P.

 Perce 1-2 as a Part of the statements of the A.P.

 Perce 1-2 as a Part of the statements of the A.P. That the statements of the A.P.O. in para 2 of their Committee difficient is totally wrong because he was not the $A_{\bullet} \gtrsim 0_{\bullet}$ of the
 - That the Respondents had admitted the statements of Perce 1-2 of the application in the absence of detail of the same in Para 2 of their W.S.
 - That the statements of the A.P.O. regarding validity of the immemme-I in para 4 of their Counter Affidavit are denied in full being an ofter thought and illegal,
 - 3. That the Respondents through the A.P.O. have admitted the oldin of the applicants in Paras 4-5 of their application in the checret of denial.
 - Thet the Respondence had admitted the designatured Buctragata of para 6.1 of the application and hence no comments thereon.

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- That the averments made in Paragraph 7 of the Counter Affiliable are ambiguous and lead to a confusion. Since a petty long the grade of Vietry & High Skilled Grade I are being considered at the same footing for the purpose of reckening their interse seniority for the purpose of selection or premotion. A copy of letter No.PC-64/PS-7/-5-9 dated 5.2.1955 is being filed herewith as Annexure -RA-I which may kindly be perused in this regards.
- 8. That the contents of Paragraph 8 of the Counter Affidavit are not admitted as they are written. The quota break up of the vaccings will be in the following order -
 - (i) Rankers/Promotee from amongst 25 %
 H.S.Gr.I and Mistries.
 - (M1) Intermediate Apprentice Mechanic 25 %
 from among working candidates
 with 3 years experiences.
 - (iii) Direct Quota/Direct Recruitee 50 % (Diplema Colders).

Further, the averments made in Paragraph 6.3 of the opplication are reiterated.

Affidevit are not admitted as they are written. The first appointment after the application of the quota basis, was made in 1969 and that was of one Mr.A.S. Pandey who was a direct recruitee where as a matter of fact this vacancy/post was for the Rankers quota and the whole arbitraryness and illegality began began from this point. This post of Rankers quota was filled by Direct/recruitee thereby throwing the Rankers behind the curtain. After this an intermediary was appearated and thereafter a ranker was appointed against direct quota and thus the appointment on the post/vacancy were being made in a growth violation of rules and law on the subject.

It is further stated that Annuxure-3 to the application has been disconstrued. This Annexure simply shows the divisions of 7 vacancies/posts. It is meant to state that out of 7 vacancies

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two wast have gone to Pirect mornities quota, two to LDCE/Inter Apprentice Mochanie Quota and the rest 3 should have gone to Diroct recraittee. It is wrong to assume that Annexure-3 in any way stipulates the 7th vacancy for the Direct Recruittee. The vict taker is absolutely wrong. It is also stated that this Annoming-3 does not whow that the post/vacancy in dispute is the 7th vacancy. The Chart mentioned in Para under reference is urong as the pasting of Shri R.S. Pandey has deliberately been avoided in order to illegally oust the applicant.

To clarify the things the following Charts will chow that the post in dispute is a reserved point/post and the appointment of Shri R.K.Tripathi is pulpably wrong and illosof (when it in bound here in below)

10. That the contents of Paragraphs 10-12 of the Counter Affidavit are not admitted as they are written. In reply it is stated that over the actual vecancies of the posts of Chargeman'B' shall be filled according to the prescribed rules and not in the arbitrary manner. The actual date of vacancy was 1.6.1984 when on retirement of one Shri Tajender Singh the applicant was promoted. The oppointment of Shri Tajender Singh was on unreserved Roster point which was 7th point in the Adhec Rester and the promotion of the explicant was on 8(A) point of the revised Moster. There are four types of Roster degisters maintained by the Government for regulating the appointments of the Gevernment servents. Those Rostore are as fellows :-

(c) Ceneral Moster: (Quota Roster)

To regulate the appeintments of the Government servants from different quo tas like Direct quota, Intermediate *pprentice quota and Rankers quo ca.

(b) Special Reservation Mester for 3Cs/SIs

To regulate appointments of the against Bankers que ta. reserved candidates against the reserved points in the Rankers Quota.

- (e) Special deservation

 dester SIs/ Ts in the
 Inter App. Mech. quota
- (a) Special deservation

 Rester for SCs/STs in

 the Direct App.quota.

To regulate the appointments

of the SCs/STs against the reserved

points in the Inter App. Mech. quota

To regulate the appointments of

the SCs/STs against the reserved

points in the Eirect App. quota.

It is further stated that after restructuring the strength of the Chargeron's was reduced from 4 to 3, maning thereby the quota division. We are wearing may not in the control one Shri Niranjan was working or intermediary quota and the other ouri dajjan Lal who was Unitermediate parentice Mechanic was working on Firect quota and ouri. F. W. Sarker was working on Mankers! quota. After retirement or Shri adjander Singa on 31.8.1984 (A.N.), the second cycle as per restructured strength the Uniters quota ought to have been filled as per rules. Therefore, the applicant's promotion was made, pending selection. It is absolutely wrong to say that the vacancy was of the Direct Recruitee quota.

It is strange that the Respondents are beating hot and cold both at one time they plead cadre restructuring and upgradation of one post of Charge and B' to Chargeman'A' and on the other they still claim 2 ports on the masis of mathematical calculation. 50 % of the direct recruitees quota can not be two out of three as the strength of the Chargeman'B' inter restructuring remains only three. Further one Shri Rajjan hal is already working against Direct quota, how that R. Tripathi can dislodge the applicant who is from Rankers quota.

11. The Charts mentioned in Paragraph 9 above are as follows:-

CHART NO.1

cordinh to General Quota Rester of Chargeman'B' Grade

Cymle Quota for Percentage Names Date Remarks
of Apptt.

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			1				
	2. Inter A	pp. Mech	2	5 %	-	-	Not filld
	3. Pirect	App. Mech.	5(%	R.S.Pandey	1969	
	£⊕	-đe-			-	-	Lapsed
I	I 1. Tankers		25	5 %			Not filled
	2.Inter A	pp. Mech.	25	5 %	S.S.Pandey	22.5.70	Filled
	3.Direct	App.Mech	50	%	-	400	Lapsed
	£e	-do-				(m)	Lap sed
III			25	5 %	B.N.Banerje	e 16,6,70) Filled
	2. Inter A	pp.Mech.	25	%	; -	••	Lapsed
	3. Direct	App. Mech	50	%	S. F. Sharma	19.1.78	Filled
	ن .	- ₫0-			P. M. Sarkar (SC)	13.7.79	Filled
IÀ	1. Dankers	3	25	K	-	***	Not filled
	2. Inter	pp. Mech.	25	%	Niranjam De	y 20.3.80	Filled
	3. Direct	App. Mech	50	96 96	_	entry.	Lap sed
	6 。	em () () em			dates	www.	Lapsed
y	1. Mankers		25	%	~	ted .	Not filled
	2. Inter	op. Mech.	25	%	Rajjan Lal	20.3.80	Filled
	S. Direct	App. Mech.	50	%	R. K. Trip atli		Filled
	<u>L</u> ,	-10-			eng .	***	Lapsed
VI.	1. Pankers		25	%	-	84	Not filled
	R. Inter A	op. Mech.	25	%	•••		
							Not filled

CHART II FICTUAL POSITIONS OF THE PRESONS APPOINTTED AGAINST VARIOUS QUOTAS AS PER GENERAL HOSTER

Cyc) es	Points	Juota for	Names of the persons appointted	Persons apptted of which quota	Date of appointment
I	1	lankers	R. S. Pandey	Direct	1969
	2	Inter App.	S. S. Pandey	Inter App.	22.5.1970
	3 _c	Direct	B.N. Banerjee	Rankers	16.6.1970
	€ ,	Direct	S. K. Sharma	Di rect	19.1.1978
1.	1.	Bunkers	P.K. Sarkar(SC)	Direct	13.7.1979
hg/	2.	Inter App.	Niranjan Dey	Inter App.	20.3.1980

	3 .	Direct	Rajjan Lal	Inter App.	20.3.1980
	4.	Direct	(This point has been	upgraded along	gwith
			the senior most wer	rker in the grad	e from 1.1.19%
TITE	1.	Banke rs	I.K. Tripathi	Direct	27.6.1986
	2.	Inter App.	Vacant		•
	3.	Direct App.	Vacant	••	64
	Ć.	Direct App.	Vacan t	••	••
			NOTE		

Present Vacancies - 3 Nos. vice the undermentioned persons:

- 1. Shri Niranjan Dey
- 2. New vacancy arisen under cadre review.
- 3. In chain of Sh. Arshad Ali(retired)
- 12. That the contents of Para 13 of the Counter Afidavit, it is citated that the Respondents have tried their level best to mislead end confuse the whole matter at one place they take into consideration The prolenge vacancies i.e. 7 only and that tee from 1970. If package deal of the vacancies in the Loco Workshop is to be considered then miny net from earlier than 1970, why only after 1970. It is stated that the package consideration of vacancies should be taken into account from 1969 since when the quota system hasbeen made applicable to the Loco Morkshop, Charbegh and then the vacancies in dispute will be of a Rankrs quota and a reserved point. The averagents contrary to it are denied.
- That the centents of Para 14 of the Counter Affidavit are not 13. odmitted as they are written. The post/vacancy in dispute is of a Rankers quota and Shri Tajindor Singh being a Rankors was promoted on his post and is worked peacefully with the transfer disturbance till hisratirement. This post fell vecent from 1.4.1983 and the appointment of Sh. Tajinder Singh was also said to have been unde pending selection. No selection was held times inril, 1983 from amongst mankers to fill up this post/vacancy in dispute. On their own sowing the strength of the Chargeman 'B' either on 1.6,1083 or after 31.10.1986 remains the same i.e. three numbers and out of Virus tiere can never be two for Direct recruitee even on the basis



of 50 % colouistion. As a matter of fact the Respondents want to make a hotel-potch in whole matter with the ulterior motives to induct

Shari P. J. Tripathi with illicit dekign.

Afficient, it is stated that in Chargeman 'B' Mr.Niranjan Doy who was an Inter Apprentice Mechanic was working on Inter Apprentice Commis queto. Ir.Danjan had who was an Intermediate Apprentice Commis uses marking ngainst where the recruitment quots and the applicant was a waker was premoted against Mankers Quota and there can be no 4th post as Chargeman 'B'.

15. That in reply to the contents of Paras 16-17 of the Lumber . "fifavit it is stated that the reversion Order of the opplicant has been passed with malafide intention and ulterior entive just to push each the appointment and prompt up Mr. R. . Trincrif as the original appoint of ir.d. Tripathi was sade to wuriteer vide letter dates 11.8.1986 and just efter4 days on 20, 0, 1200 and treasfor of or. 14.4. Pripathi from immitsar to Charbagh nes seen shown on requests. The direumstances are feiling their own with the say so noted where or. H. C. Tripathi was completing his training or was end or any 1986 and pasks must be knowing the ract of his portung and oven then he did not make the request at the initial League it appears that this so called request of 'r. Tripathi is shown purposely to east the appointments Further more, how a request of was unreserved candidate of Firect quota can be thrust upon a reserved conditate of Cankers quota. Still further it is stated that the the namer on request smalle be at the notton level seniority and was the upplicant seing senior can not be dislodged to adjust a preneroroe en request.

pending selection and that is why it was adhoc. The posting pending selection is a valid posting till selection is made and the incumbent so promoted is adjudged to be the fit person to hold the post pending selection. This is done after peru al of service records and other relevances.

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records of the persons concerned. As a matter of fact the Respondents are confused and unnecessarily beating the drum of Direct Recruit quota in order to save their skin from the illegality they have committed.

18. That the contents of Paras 18-21 of the Counter Affidavit are donied and in reply the averments made in the respective Paras of the application are reiterated.

That the contents of Paras 22-23 of the Counter Affidavit are 17. not admitted and the averments made in respective paras of the application are reiterated. As admitted in para 14 of the Counter Affidavit and also shown in Annexure-9, 9A & 9B to the appliation the strength in the Loca Torkshop, Charbagh, was raised and where on 1.1.1984 there was no post of Asett. Shop Superintendent(Annexure-9A) it was made two after restructuring i.e. ofter 1.1.1984 taking one post from Chargeman'A' and one from Chargeman 'B' (Annexure-9B). Further after cadre review the strength of the Asstt. Shop Superintendent was raised to three and the Chargemen'A' was brought to equal to 3 as before (Annexure-9) and time the total strength of the Supervisors' cadre of Teols Makers trade van raised to 10. Thus there were 3 additional posts out of which one must be of Direct quota and so is the case with the Chargeman'A'. As per their own showing this rise in the strength was made in 1984 and Mr. R. Tripathi could have very well been adjusted.

That in reply to para 24-26 of the Counter Affidavit it is stated that it is strange that inspite of the vacancy in the grade of Chargement'B' the adjustment of the Direct quota candidate Mr.R.K. Tripathi is not being unde without damage to the applicant. The alleged letter dated 11.6.1987 is a letter if at all any issued much after the impugned Order when as a matter of fact the vacancy has been in existence since 1984. This whole goes to show that this applicant is being unnecessarily hurassed and punished & humiliated at the hadds of the Respondents. It is further stated that the Respondents have not filed any letter to substaintiate their contentions.

It is stated that to deny further promotion on vacant post



is against the public policy and tentamounts to cause national less.

On the contrary it is stated that the letter dated 3.6.1987 and 2.7.1987 issued by the Earlway Beard with regards to the methodology for filling up the posts of Master Craftsman and with regards to the cilotting of revised scale to the Mistries and further promotion for Mistries as Chargement B' have been detailed. The True copies of both those letters are being filed herewith as Annexure- RA3-4. In the face of those two letters it is totally wrong to say that no promotion or adjustment can be made.

- 10. That the contents of para 27 of the Counter Affidavit are not admitted and in reply it is stated that the application s ands on strong footing and is bound to be allowed as the actions of the authorities is pulpably illegal on the face of records.
- 20. That the contents of Para 28 of the Counter Affidavit needs no concents.
- 21. That is roply to entents of Para 29 of the Counter Affidavit the avoragents made in para 1-2 of the application dated 25.8.87 are relitorated. It is wrong to allege that the post in dispute is of Direct Poerait quotes
- 22. That the contents of Para 30-33 of the Counter Affidavit are not admitted and in reply the averagents made in paras 3-8 of the application are reisonated and reaf irmed. The whole contention is based on wrong presumption that the pat in dispute is against Direct Recruit quota. It is further wrong to allge that point no.8 in the Reservation Poster for regular promotion is a general vacancy. Their averages is oven against their own contentions made in letter dated 14.3.1987 (Annexure-14) to the application.
- Counter Affidevia it is stated that the impugned Order of reversion was passed illegally with alterior motive and malafide intention. It is twong to allege that any ban has been imposed on the promotion to the vaccost posts. The reversion order is limite to be quality of the open-dents should be directed to allow the applicant to continue as Chargeman 'B'



without any lose and damage and full benefits may also be directed to be accorded.

Encl/As above.

Allebebed, Dated: 13.11.1087. SAMOL APPLIOANT : Copy :

GOVERNMENT OF INDIA LIMITER OF BAILWAYS (BAILWAY BOLED)

No.26-66/PS-4/75-9

- 1

New Delhi, dated 5.2.1985

The General Managers, All Indian Railways and others.

> Subs- Percentage of pests of Skilled Workshop Staff enomally arising out of.

It has been represented to the Railway Board by the Mistries in the grade of Rs. 150-240(AS) may be alletted the emtherised socie of Rs. 175-240(AS)(Highly Skilled Grade I) as they being bottom suited for promotion to the post of Chargeman Gr. 101 got encluded from being considered for such posts because of their lower scale and relatively lower seniority. The Board have considered the above request but they can not agree to the same. They have, however, decided that for the purpose of premotion/Selection of Mistries to the grade of Chargeman both the scale of pay of Mistries (Rs. 150-240/AS) and Highly Skilled staff(Rs. 175-240/AS) cheeld be treated as equivalent grade for reckening their inter-se scalerity for each selection/premotion.

This disposes of GM, CLW's lotter No. GMA/Ruling/3 dated 4.3.1964.

•••••

3. Line

A HOBLANDAL BUITMAA DARWEK IME WAMI PAREOT : METSBYAR : FRAKWOM

Office Order No.______

30.1.19 39

In terms of S.P.O.(Sp1)/VDIQ letter no. 844E/249-IV(EIIW) dated 29.1.1960, the following Intermediate Apprentices of July's batch on completion of their 22 years training from on 28.12.68 have been posted as C/Man in grade %. 205-280 (AS) on the shops/division noted against each. They are released from the afternoon of 30.1.69 and are directed to report to their respective places.

The period from 20.12.68 to 30.1.60 may please be treated as weiting for orders.

Vince a	Tama & T.No.	Train	Shop/Division where posted
	No. of the Control of		poso a
2. Sh 3. Sh	. Bhanwar Lal Sharma . Balram Bassi A-49	A-46 CB & UR C&V Fitter	JU shops JUD shops JUD shops DLI Division

The following Intermediate Apprentices have not been considered suitable as they have not qualified in their final test, as such their training period is extended by three months.

1. Bishan Dass A-- 51

A - 302. S.S. Pandey

3. V.L. Lawrance A-40

Copy for information and necessary action to:-

1. G.M.(?), M. Rly., MDLS 2. WM/AMV-LKO, JUD, JU,

3. DS/DLI

4. H.C. (Pass & PB) CB/AMV, CTK/CB & AMV, WAAO/CB, SAO/AMV

5. CI/BTC/CB, SI/BTC/AMV,

5. NCC Officer, Librarian, Wirdon

7, All the above named apprentices.

Copy of the L/Nc.E(NG)I-36-PM-7/8 from Railway Board dated 3.6.87 by. Director, Dett.(N), Rly. Bd., NDLS to America. GII(s, & All Indian Mailways & Others.

Sub: - Nethodolgy for filling up the post of Moster craftern in scale Rs.425-640/1400-2300 in Artisan category/instructions regarding.

As the Rly.administrations are aware, in terms of this Ministry's L/No.PC-III/82/PS-3/10 dt.14.2.86 the category of Master Craftsman in scale, 3.425-640/1400-2300 has been introduced in the Artisan Category. Further in terms of 'Note' below item V(1) of Annexure 'B' to this Ministry's letter No.PC-IV/86/Imp/Schedule/1 dated .24.9.86, the grade of Naster Craftsman is a terminal grade for skilled artisans who opt for the post.

2. Questions relating to methodology for filling up the posts of Master craftsmen and as to how to deal with the case of persons already fitted in the grade of Master Craftsmen, the Master Craftsmen's grade being a terminal grade for skilled artisans, have been under consideration of the Board for some time. The Board have now decided as fo llows:

of Master craftonen will be determined in each att. at the commencement of each calender year on the first of January of that year or an earlier date if the earlier list (of persons found suitable for the grade) has been exhausted before 31st December of a particular year so as to cover the requirement up to 31st December, of that year or the succeeding year as the case may be.

ii) Eligible persons equal to the No. of positions to be filled in as determined in the manner

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16 vs 93.05 - conta - 5

been fitted in as limiter Craftshen before the issue of these orders are concerned, since the conditions of this grade being a terminal grade was not unde explicit, they will be eligible for being considered for selection for promotion to the post of chargeme 'B' in scale is 1400-2300. In the integrated seniority list for selection of a person in the grade of lister Oraftshen, will be determined with reference to concern into shift a grade of lister of entry into skilled grade I (is 380-560 / 1320-2040 one regular basis.

3. Cases of persons fitted in the grade of Master Craftsmen in recommance with the instructions contained in Ministry's latter No.PC-NII/82-RS-3/10 dated 14.2.1986, cited above but otherwise than in the manner laid down above, will not be re-opened.

4. The Board desire that Reilway Administrations skill should allot the approportate trade to Master Craftenen as was visualized while laying down the revised percentage of distribution of 30: 35: 35 for artisans vide Ministry's letter No.E(P&A)I-82/JC/1 dated 10.7.1985.

Please aclmowledge receipt.

SN/20.7.87

NH4

27-21-7-878

bpy of Rly. Bd's letter No: PC-IV/86/Imp/38 dated:2-7-1987. 35-9-1986 from Executive Director, Pay Commission, Railway Board to the General Managers, All Indian Railways, Production Units as per mailing list.



Subject:- Allotment of revised scale of pay to Mistries in pre-revised scale Rs. 380-560 regarding.

Mistries in pre-revised scales of Rs. 380-560 in workshops and Production units as also Mistries in the open line in scale 8.380-560 with special pay of Rs. 35/- p.m. have been allotted the Revised scale of Rs. 1400-2300, vide item No: V(2) and note thereunder of Annexure-E to Board's letter No: PC-IV/86/Imp/Schedule/1/ dated: 24-9-1986.

- The Board have considered the recommendation of the 4th pay commission, vide para 11.27 of their Report, that the lowest supervisory level in all Departments should be in scale Rs. 1400-40-50-13-50-2300 and have decided, that Mistries in pre-revised scale of Rs. 380-560 in the Mechanical, Electrical, S&T and Civil Ingineering Departments, including permanent way Mistries, Bridges Mistries, works Mistries and Mistries in open line workshops etc. should be allotted the revised scale of Rs. 1400-40-1800-EB-50-2300 with effect from 1-1-1986. This will be subject to the following provisions:-
 - There will be no change in the designation of these posts which will continue to be designated as Mistries, There will also be no change in the nature of duties and responsibilities attached to these posts.
 - ii) No special pay shall be admissible to any Mistry in scale Rs. 380-560/ 1400-2300 w.e.f 1-1-1986.
- (iii) There willbe no change in the classification of these posts as non-selection for purpose of promotion. Further promotion for Mistries as Chargeman, PWI/IOW/BRI etc. scale Rs. 425-7(0) 1400-2300 , will be through a process of selection, as As the case at present.
 - Mistries in grade Rs. 1400-2300 on promotion as Charman/ IOW/PWI/BRI etc. in grade Rs. 1400-2300 will have their Pray fixed under Rule 2017(FR22)(a)(ii)-R-II and NOT under iv) Rule 2018-B(FR-2;c)R-II.
 - Mistries in grade Rs. 1400-2300 in workshops covered by the incentive scheme will be eligible for incentive bonus as
 - Though the posts of Mistries are now placed in the grade Rs. 1400-2300 in workshops, Production Units and open Line establishment et:c. they will not be treated as part of the will not be treated as part of the cadre of Technical Supervisors Eke Thargeman/PWI/IOW/BRI etc. Thus, for the purpose of percentage distribution of posts of Technical Supervisors in grade Rs. 1400-2300 and alm above, the posts of Mistries, now 'placed in scale Rs. 1400-2300, will not be taken into accornt.
 - 3. This has the sanct; ion of the president.
 - 4. Instructions contained in this Ministrys letter No: PCIV/86/IMp/ schedule/dt. 24-9-86, will mutatus mutandis, be applicable to these employees also. Accordingly, expeditious action may be taken to fix tra, hand of the employees under these instructions.

क अदालत श्रीमान विश्वित तीर Contral Administrative of the विद्यों अमेलान्ड] प्रश्विवादी [नेस्गडेल] TIA NO. 118 Of 1992 [वादी अवीलाहर] (प्रतिवादी रेस्पाडेन्ट) Urnon of hidia -वेशी की ता० हं. दुकद्वा अवर लिलो सुधद्या में अवनी ओर ने श्री SURENDRA P. (Adv.), S. P. Singh (Aeli) Helan को अप मा बकोल नियुक्त करके प्रशिक्षा (इक्तरार) करता हूँ और नि वे हैता हूँ इस मुक्तदमा में वक्रील महोदय स्वयं अता अन्य व ही ने न्दारा जो कूछ परवी व जवाबदेही व प्रशीतर करे या कोई कागज दाखिन करें या नीटावें या हमारी और से डिनरी जारी करावें और रुपया वसूल करे या सुलहुआना व इकबाल दावा तथा अपील िमरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करे और त-सदीक करें मुकद्दमा उठावें या कोई रुपया जमा करें या है-मारी विवक्षो [करीक्रसानी] का दाबिल किया ुआ रुपया वर्ण है या हमारे हस्ताक्षर युक्त (एस्ट्लाती) रसीत् है नेवें या वव िच्यूनत करें-व कील महोदय लारा की नई वह वर कर खेलाही हुन्छो सर्वेशा स्वीकार है और होगा में यह शो स्वी ार करता है कि हर पेशी पर स्वयं या िसी अपने पेरो कार को भेजता रहूँगा अगर मुकहमा अदम पेरवी मे एकत्रक मरे रिलामाक केंस्ना हो जाता है उसकी जिम देदारी मेरे व कील पर ज़हीं होगी इस्निये व कानतनामा निरुत दिया प्रमा साक्षी (गवाह) मही जा न